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**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 400 OF 2017**

WESTEND GREEN FARMS SOCIETY

...APPLICANT

VERUS

Union of India & Ors

...RESPONDENT

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N.D.O.H. 27/12/19

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FILED BY:

*Divya Prakash Pande*

DATE:16.12.2019

Divya Prakash Pande

Advocate

323, New Lawyers Chamber

Supreme Court of India

New Delhi-110001

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**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, DELHI  
ORIGINAL APPLICATION NO. 400 OF 2017**

**IN THE MATTER OF:**

**WESTEND GREEN FARMS SOCIETY** .....**APPLICANT**

**VERSUS**

**UNION OF INDIA & Ors.** .....**RESPONDENTS**

**AFFIDAVIT ON BEHALF OF THE MINISTRY OF ENVIRONMENT,  
FOREST AND CLIMATE CHANGE, RESPONDENT NO. 1, WITH  
REFERENCE TO ORDER DATED 19.09.2019**

I, Sundeep, working as Scientist 'F' in the Ministry of Environment, Forest and Climate Change (MoEF&CC), Indira Paryavaran Bhawan, Jorbagh Road, New Delhi, do hereby solemnly affirm and declare as under:

1. That I am duly authorized by the Respondent No. 1 to swear this affidavit and I am conversant with the facts and circumstances of the present case and am thereby competent to depose as under:
2. That the Hon'ble Tribunal vide order dated 19.09.2019 in the instant matter directed as follows:

*"12. There can be no dispute that violation of environment norms having adverse impact on environment and public health cannot be ignored. Apart from formalizing and enforcing the action plan reproduced above, the MoEF&CC may evolve appropriate siting guidelines as well as mechanism for undertaking impact assessment either of individual establishments or of the area/cluster to ensure that activities beyond carrying capacity of the area are duly regulated to enforce the 'Precautionary' principle as well as 'sustainable development'. The MoEF&CC may also review the reports which may be furnished by the CPCB in respect of progress made by the SPCBs/PCCs. We direct the*



*Sundeep*

MoEF&CC to entrust the responsibility of evolving mechanism for mitigation to the CPCB which is a statutory body under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974 and/or any other expert/institution. It will be appreciated if the CPCB can lay down suitable guidelines for the regulation of such entities, within the framework of law. The guidelines must provide for coercive measures in case of violations and also a monitoring mechanism.

13. The Delhi Government may take steps as per its action plan. The Delhi Government may also have consultation with the CPCB and within a broad framework of pan India Guidelines, the Delhi Government can have its own guidelines to suit the local requirements to mitigate the adverse impact on environment and public health in the light of the orders already passed by this Tribunal.

14. Further report may be filed jointly by the MoEF&CC and the CPCB on their part and by the Delhi Government on its part by 30.11.2019.”

3. That this respondent Ministry, vide letter dated 23.09.2019, forwarded the aforementioned NGT Orders to CPCB to ensure timely compliance of the same (**Annexure-I**). In response, CPCB has submitted a ‘Mechanism/Guidelines for control of pollution and enforcement of environment norms at individual establishments and the area/ cluster of restaurants/ hotels/ motels/ banquets etc.’ hereinafter referred as *Mechanism* referred vide their letter dated 10.12.2019 (**Annexure-II**), which *inter-alia* informs as follows:

“..... SPCBs/ PCCs were requested vide letter dated 24.10.2019 to provide the Mechanism/ Guidelines prepared by/ available with them. Only three SPCBs/ PCCs namely Tamil Nadu State Pollution Control Board, Meghalaya State Pollution Control Board and Madhya Pradesh Pollution Control Board replied sending limited data and information about marriage halls/ banquets operating under their jurisdiction. Based on the information submitted by the SPCBs/ PCCs and existing literature, ‘Mechanism/Guidelines for control of pollution and enforcement of environmental laws in marriage halls, banquet halls, party venues, etc. have been prepared and enclosed for the needful. It may be noted that, information as received from the SPCBs/ PCCs have been annexed into the Mechanism/ Guidelines.”



4. That the Ministry is examining the proposed Mechanism/ Guidelines submitted by Central Pollution Control Board (CPCB) with respect to incorporation of (a) Monitoring mechanism (b) coercive measures in case of violations (c) siting guidelines and (d) mitigation measures as guided by NGT in para 12 of the Order dated 19.09.2019 read with action plan in para 9 of the Order dated 19.09.2019. Preliminary findings of this Ministry are as follows:

- (i) The report suggests that the proposed mechanism/ guidelines is based on limited consultation and hence may not be compatible with the local conditions of all States/UTs. Deliberation on the proposed mechanism with all SPCBs/ PCCs is required to ensure compatibility with local requirements as guided by para 13 of the NGT Order 19.09.2019 in the case of Delhi.
- (ii) Many States like Punjab and Maharashtra have developed their own regulatory provisions for banquet halls in pursuance to Hon'ble court orders and hence there is a need to ensure that the proposed mechanism/guidelines is not at variance with court orders and Central/ State laws.
- (iii) Consultation with stakeholders such as local urban bodies of respective states having role and responsibility as defined in the proposed Mechanism/ Guidelines of CPCB is necessary to ensure effective implementation in a given timeframe. Such consultation will also ensure necessary modification in respective guidelines and local regulations.

5. That in furtherance to the above, this respondent Ministry is considering to further the process of finalising the proposed *Mechanism* by requesting CPCB to carry out regional consultation with States/ UTs under their jurisdiction. The outcome of such consultations may be collated by CPCB for finalisation of



comprehensive Guidelines applicable to pan India, so that respective States can prepare their guidelines to suit the local requirements in light of the orders already passed by the Hon'ble tribunal. This will also enable to incorporate various court orders applicable as well as the national best practices available. To accomplish such work, CPCB to submit a suitable timeframe.

6. That it is most humbly prayed that the Hon'ble Tribunal may kindly pass such order(s) as may be deemed fit and proper in the facts and circumstances of this case.

  
**DEPONENT**

(संदीप)  
(SUNDEEP)  
निदेशक/Director  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
M/o Environment, Forest and Climate Change  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi

**VERIFICATION:**

16 DEC 2019

Verified at New Delhi on this \_\_\_\_\_ day of December 2019 that the contents of this counter-affidavit based on official record(s) maintained and information available in the office are true and correct, no part of it is false and nothing has been concealed therefrom.

  
**DEPONENT**

(संदीप)  
(SUNDEEP)  
निदेशक/Director  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
M/o Environment, Forest and Climate Change  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi



Certified that the foregoing statement  
was declared on solemn affirmation  
before me and has been read over  
to the deponent and admitted  
it as correct  
Notary, DELHI

16 DEC 2019

**F.No. Q-18011/59/2019- CPA**  
Government of India  
Ministry of Environment, Forest and Climate Change  
(CP Division)

.....

Agni 233, Indira Paryavaran Bhavan,  
Jor Bagh Road, New Delhi - 110 003.

Dated: 23<sup>rd</sup> September, 2019

To

**The Member Secretary**  
Central Pollution Control Board (CPCB),  
Parivesh Bhawan, CBD-cum-Office Complex,  
East Arjun Nagar,  
New Delhi - 110 032.

**Subject: OA No. 400/2017 in the matter of Westend Green Farms Society vs. UoI & Ors before National Green Tribunal, New Delhi - regarding**

Sir,

Please find enclosed herewith the NGT Order dated 19.09.2019 in the aforementioned matter. Kindly take note of the **directions for this Ministry and CPCB. A report is to be jointly filed by 30.11.2019.**

2. It is requested to designate a Nodal Officer in this matter for coordinating with this Ministry for timely compliance of NGT Order.

Yours faithfully,

  
(Dr. Susan George K.)  
Scientist 'D'

Tele.: 011-24695327  
Email: susan.george@nic.in

Encl. As above.

O/C issued w.e.  
23/09/19



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA  
**SPEED POST/E-mail**

Date: December 10, 2019

No. B-31013/30/2019/UPC-I/

To

**The Joint Secretary**  
CP Division,  
Ministry of Environment, Forests & Climate Change,  
Indira Paryavaran Bhawan, Jorbagh Road,  
New Delhi - 110003

(Kind Attention: Sh. Sundeep, Sct. 'F' and Dr. Susan George K, Sct. 'D')

**Subject: Mechanism/Guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/ Motels/Banquets etc.**

Ref.: Hon'ble NGT Order dated 19.09.2019 in the matter of OA No. 400/2017 titled as Westend Green Farms Society Versus Union of India & Ors.

Sir,

Hon'ble NGT vide above cited Order stated that,

"12. ...., the MoEF&CC may evolve appropriate siting guidelines as well as mechanism for undertaking impact assessment either of individual establishments or of the area/cluster to ensure that activities beyond carrying capacity of the area are duly regulated to enforce the 'Precautionary' principle as well as 'sustainable development'. The MoEF&CC may also review the reports which may be furnished by the CPCB in respect of progress made by the SPCBs/PCCs. We direct the MoEF&CC to entrust the responsibility of evolving mechanism for mitigation to the CPCB which is a statutory body under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974 and/or any other expert/institution. It will be appreciated if the CPCB can lay down suitable guidelines for the regulation of such entities, within the framework of law. ...."

In compliance of above, to prepare such Mechanism/Guidelines, SPCBs/PCCs were requested vide letter dated 24.10.2019 to provide the Mechanism/Guidelines prepared by/available with them. Only three SPCBs/PCCs namely Tamil Nadu State Pollution Control Board, Meghalaya State Pollution Control Board and Madhya Pradesh Pollution Control Board replied sending limited data and information about marriage halls/banquets operating under their jurisdiction. Based on the information submitted by the SPCBs/PCCs and existing literature, Mechanism/Guidelines for control of pollution and enforcement of environmental laws in marriage halls, banquet halls, party venues etc., have been prepared and enclosed for the needful. It may be noted that, information as received from the SPCBs/PCCs have been annexed into the Mechanism/Guidelines.

Encl.: as above

Yours faithfully

[Divya Sinha]

Divisional Head, UPC-I Division

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

**Mechanism/Guidelines**

for

**Control of Pollution and Enforcement of Environment Norms**

at

**Individual Establishments and the Area/Cluster of  
Restaurants/Hotels/Motels/Banquets etc.**

**Prepared by**

**Central Pollution Control Board  
Pariviesh Bhawan, East Arjun Nagar, Delhi – 110032**

**(In compliance with the Hon'ble NGT Order dated 19.09.2019 in the matter of OA  
No. 400/2017 titled as Westend Green Farms Society Vs Union of India &Ors.)**

**Mechanism/Guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/ Hotels/ Motels/ Banquets etc.**

**1.0 Background**

Hon'ble NGT vide Order dated 19.09.2019 in the matter of OA No. 400/2017 titled as Westend Green Farms Society Vs Union of India &Ors. stated that –

*“12. There can be no dispute that violation of environment norms having adverse impact on environment and public health cannot be ignored. Apart from formalizing and enforcing the action plan reproduced above, the MoEF&CC may evolve appropriate siting guidelines as well as mechanism for undertaking impact assessment either of individual establishments or of the area/cluster to ensure that activities beyond carrying capacity of the area are duly regulated to enforce the ‘Precautionary’ principle as well as ‘sustainable development’. The MoEF&CC may also review the reports which may be furnished by the CPCB in respect of progress made by the SPCBs/PCCs. We direct the MoEF&CC to entrust the responsibility of evolving mechanism for mitigation to the CPCB which is a statutory body under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974 and/or any other expert/institution. It will be appreciated if the CPCB can lay down suitable guidelines for the regulation of such entities, within the framework of law. The guidelines must provide for coercive measures in case of violations and also a monitoring mechanism.”*

In compliance with the above Order, Central Pollution Control Board approached all the State Pollution Control Boards/Pollution Control Committees (vide letter dated 24.10.2019, **Annexure-I**) requesting them to provide relevant information about operation and pollution control initiatives/policy (if any) adopted in case of marriage halls, banquets and the likes. Only few SPCBs/PCCs replied sending limited data and

information about marriage halls/banquets operating under their jurisdiction. Based on the information submitted by the SPCBs/PCCs and existing literature, guidelines/mechanisms for control of pollution and enforcement of environmental laws in marriage halls, banquet halls, party venues, etc. have been prepared and presented below. Only three PCBs/PCCs namely Tamil Nadu State Pollution Control Board, Meghalaya State Pollution Control Board and Madhya Pradesh Pollution Control Board submitted some information as annexed in **Annexures-II, III & IV**. Also followed were two detailed inspection reports prepared by CPCB in connection with NGT O.A. No. 1008/2018 and O.A. No. 412/2018 annexed as **Annexures-V & VI** respectively.

## **2.0 Major Environmental Issues related to marriage halls, banquet halls, party venues**

With the paucity of space, marriage halls, banquet halls, party venues, etc., have now become a social necessity. Apart from marriages, these venues are also increasingly being used for celebrating birthdays, organizing religious functions, get-togethers and other functions. Marriage halls and party venues in general end up creating water pollution, air pollution, solid waste problems, noise pollution and also cause public inconveniences lacking adequate infrastructures like vehicle parking space, proper waste collection and disposal systems, improper storage provisions, etc.. Based on overall assessment of reports prepared by CPCB and the information submitted by SPCBs/PCCs- following Major Environmental Issues related to marriage halls, banquet halls, party venues have been outlined below.

**2.1 Water Pollution-** Mainly, washing of dishes, utensils, food items and washing of kitchen floors contribute towards water pollution in case of marriage halls, banquet halls and other party venues. Careless housekeeping, improper maintenance of connecting drains and discharge points also end up creating water pollution. Further, such party halls are also found to extract groundwater indiscriminately without taking proper permission from the Groundwater Authority. Lackluster attitude towards water conservation measures and adoption of rainwater harvesting provisions also create problems for such establishments.

**2.2 Air Pollution-** Kitchen having inadequate exhaust treatment options like proper ducting, hooding, draft fans, etc. is the major area of air pollution in case of such establishments. Use of DG sets particularly using conventional fuels and having inadequate stack height also lead to air pollution.

**2.3 Solid Waste Management-** Haphazard collection, storing and careless disposal of wastes are real concerns in case of such establishments. With no proper system for segregation of waste , dumping of wastes on the street, back-side of the party halls the marriage halls have wastes scattered all over for many days creating smell and inconvenience to the local residents.

**2.4 Noise pollution** Loudspeakers, DJ music, bursting of crackers, operation of DG sets without having proper acoustic enclosures etc creates noise pollution at such venues. also creates noise.

**2.5 Infrastructure issues related to parking etc** Most of the existing banquet halls are found to be adjacent to the main roads without having any indigenous parking facilities of their own. Therefore, during occasions, large numbers of cars/vehicles are parked on the main road thereby causing huge congestion and nuisance in the adjoining areas.

### **3.0 Mechanism/Guidelines/Mitigation measures**

The mechanism for control of control of pollution and enforcement of environmental laws based on the various environmental issued identified in section 2.0 is enumerated in this section

#### **3.1 Water Pollution-**

##### ***(i) Effluent Treatment Plant***

- a. The unit shall furnish a copy of agreement made with the water supplier while applying for consent to operate. The outsourcing water supplier

should have permission from the competent authority to draw ground water.

- b. The units shall provide effluent/sewage treatment plant as proposed and maximize reuse of treated sewage in toilet flushing, cooling water makeup, boiler, floor washing, gardening and other non-potable purposes.
- c. Most of the bigger ceremonial halls and star hotels are treating only waste water generated from kitchen and laundry. Untreated domestic sewage is discharged directly into sewer without treatment. Entire waste water generated from kitchen, laundry and domestic sewage should be treated in ETP in case of such bigger units.
- d. Treated effluent water from ETP installed should meet Environmental Standard notified by the MoEF&CC vide GSR 794(E) dated 04.11.2009 and reproduced as under.

Hotel type	Parameters	Effluent Standards (Limiting concentration in mg/l, except pH)	
		Inland surface water	On land for irrigation
Hotel with at least 20 bedrooms	pH	5.5-9.0	5.5-9.0
	BOD <sub>3days, 27°C</sub>	30	100
	Total Suspended Solids	50	100
	Oil & Grease	10	10
	Phosphate as P	1.0	-
Hotel with less than 20 bedrooms or a banquet hall with minimum floor area of 100 m <sup>2</sup> or a restaurant with minimum seating capacity of 36	pH	5.5-9.0	5.5-9.0
	BOD <sub>3days, 27°C</sub>	100	100
	Total Suspended Solids	100	100
	Oil & Grease	10	10

- e) The quality of treated sewage and trade effluent should be analyzed regularly once in a month and report shall be furnished to SPCB/PCC.

- f) The unit shall install water meters to record the daily consumption of water and separate electromagnetic flow meter at the inlet and outlet of effluent treatment plant to record actual flows on a daily basis.
- g) The unit shall install separate energy meters also to record the daily energy consumption of the effluent treatment plant on daily basis prior to completion of the project.
- h) The units should mandatorily obtain all consents, permissions and approvals required for ETP from the local Agencies.

**(ii) Ground water extraction:**

- a) Necessary permission should be obtained from concerned Authorities for extraction of groundwater
- b) SPCB/ PCC to take action against units for unauthorized or illegal ground water extraction without proper permission from considered Authorities

**(iii) Water Conservation Measures**

- (a) Maximize reuse of treated water for non-potable purpose.
- (b) All the units to furnish monthly report return showing the quantity of water consumed and its reuse in different purpose to the concerned SPCB/PCC
- (c) Installation of Rain water harvesting systems must be installed in consultation with the Experts.
- (d) Using water-efficient fixture such as low flow shower heads, bath, sink faucet aerators, low flow toilets etc

**3.2 Air Pollution-**

**(i) Gensets and Fuel**

- a) The unit shall provide stack for the emissions from the generator sets so as to ensure that the emissions satisfy the standards prescribed by the Board. The unit shall also provide acoustic measures for the Gensets to meet the noise level standards prescribed for residential area.
- b) Banquets halls shall use approved fuel (e.g. LPG, PNG, Charcoal for tandoor etc.). Preference be given to gas based hot water generator and boiler over oil

- fired/coal fired boiler. Hybrid type hot water generator by using solar water heater be encouraged.
- c) Conventional water heating systems be replaced in a phased manner and solar water heating system be installed.
  - d) The units shall properly channelize the fugitive emissions including emissions from cooking & kitchen operations by providing proper ducting / hood arrangement and proper exhaust system and emissions shall be discharged at least 2 meter above the roof of the building.

#### **Energy Conservation Measures**

- a) Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrids system or fully solar system for a portion of the unit shall be provided.
- b) Use of inverters instead of Diesel Generation Sets be preferred.
- c) Use of glass may be reduced to reduce the electricity consumption and load on air conditioning. High quality double glass with special reflecting coating in windows shall be used.
- d) Bulbs will be replaced by low-watt fluorescent light and fluorescent lighting be used as much as possible.

#### **Consent to establish and Consent to operate**

- a) As per the Water Act 1974 and Air Act 1981, it is mandatory to obtain Consent to Establish (NOC) before commencement of the construction activities and Consent to Operate (CTO) before starting operation of the Units (individual establishments and the area/ cluster of restaurants/ hotels/ motels/ banquets etc.) from the concerned SPCB/PCC.
- b) Further, the SPCB/PCC may direct the defaulting units for paying environmental compensation for damaging the environment considering their operations despite being non-compliant.

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- c) The SPCB/PCC may workout and fix the amount of environmental compensation in-line with the mechanism for charging environmental compensation as evolved by the CPCB.

### 3.3 Solid Waste Management

- (a) The units shall properly handle, manage and dispose the solid waste generated and comply with the provisions of the Solid Waste Management Rules
- (b) As per clause 3 (8) of the Solid Waste Management Rules, 2016, marriage halls generating waste of more than 100 kg/day fall under the category of 'Bulk Waste Generator' and should ensure compliance with the provisions of the Rules, and in specific the following::
- **13(1)(d)** Store horticulture waste and garden waste generated from such premises separately in within the own premises and
  - **13 (2)** No waste generator shall throw, burn or burry the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies.
  - **13 (8)** All hotels and restaurants shall, within one year from the date of notification of these rules and in partnership with the local body ensure segregation of waste at source as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body.
- (c) The segregated food waste from the solid waste generated in the unit shall be treated in organic waste converter and the treated compost shall be used as manure.
- (d) The unit shall ensure that the hazardous waste (used oil, used batteries) generated in the premises are collected property and disposed only to authorized recyclers registered with MoEF&CC/CPCB and valid operating license of SPCB/PCC.

- (e) The unit shall minimize use of disposable plastic on its premises and ensure its disposal through recyclers registered with SPCB/PCC for recycling plastic waste

### **3.4 Noise pollution**

- (a) The unit shall obtain permission from designated authorities as per provisions of Noise Rules 2000
- (b) The unit shall comply with provision of Noise Rules specifically Rule 5 and Rule 6 of the Noise Rules

### **3.5 Infrastructure issues/Parking Problems & Other Requirements**

#### **Project Area/Building Plan**

The units have to pay conversion charges to Local Authorities for running banquets and have to come up in a cluster leading to severe stress on basic infrastructure including traffic management, parking as well as pose a fire hazard etc. Accordingly the following to be complied with:

- (a) Building plans to be approved by concerned authorities. Local Authorities be directed to review the adequacy of infrastructure for existing units for which approval has already been granted and to ensure adequacy of infrastructure facilities like traffic, parking, fire safety etc. before granting any fresh approval of banquet halls in the area. Adequate infrastructure arrangements may be made for them in the area by municipal corporations.
- (b) Local Authorities to ensure that these units are operating in compliance with approved building plans and without any parking & traffic issues. In case it is not possible to provide basic infrastructure required - traffic, parking, etc. - such banquet halls may be shifted out of the area.
- (c) The units to make adequate arrangements for fire safety and obtain fire safety certificate from the respective State Government agencies
- (d) To create buffer zone, the unit shall develop green belt on its premises which shall consist of trees with thick canopy cover and ornamental shrubs in between them. The unit shall furnish the green belt development plan, which includes the number and type of species to be planted and topo sketch for plantation while

applying for consent to operate. The STP sludge and manure coming from the bio-composted organic waste shall be used for green belt development.

#### 4.0 Conclusion

- a) The units to take necessary Consents from SPCBs/PCC as per provisions of EP (Act ) 1986 and the Rules framed thereunder.
- b) All the units may be asked to submit an environmental statement for the unit for the financial year ending 31<sup>st</sup> March on or before the 30<sup>th</sup> April of every year before the Local Authority and Administration.
- c) The Banquet halls to take measure to conserve water and minimize generation of waste on the premises
- d) Beside consents, he establishments should mandatorily obtain permissions/clearances like permission for ground water extraction, approval of building plan, fire safety clearance, etc and comply with all other requirements as mandated by the State Authorities from time-to-time.
- e) Most of the banquet halls come up in a cluster leading to severe stress on basic infrastructure including traffic management, parking as well as pose a fire hazard etc. Local authorities to review the adequacy of infrastructure for existing banquet halls for which approval has already been granted and to ensure adequacy of infrastructure facilities like traffic, parking, fire safety etc. before granting any fresh approval of banquet halls in the area.
- f) Municipal corporations may be directed to ensure that these banquet halls are operating in compliance with approved building plans and without any parking & traffic issues. In case it is not possible to provide basic infrastructure required - traffic, parking, etc.- such banquet halls may be shifted out of the area.

-----X-----

2816



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

**SPEED POST**

No. B-31013/30/2019/UPC-I/

8042-8076

Date: October 24, 2019

To

The Member Secretary  
All SPCBs/PCCs  
(As per list)

**Subject: Evolving Mechanism/Guidelines for control of pollution and enforcement of environment norms at individual establishments and the area/cluster of restaurants/hotels/motels/banquets etc.**

Ref.: Hon'ble NGT Order dated 19.09.2019 in the matter of OA No. 400/2017 titled as Westend Green Farms Society Versus Union of India & Ors.

Sir,

Hon'ble NGT vide above cited Order stated that,

"12. There can be no dispute that violation of environment norms having adverse impact on environment and public health cannot be ignored. Apart from formalizing and enforcing the action plan reproduced above, the MoEF&CC may evolve appropriate siting guidelines as well as mechanism for undertaking impact assessment either of individual establishments or of the area/cluster to ensure that activities beyond carrying capacity of the area are duly regulated to enforce the 'Precautionary' principle as well as 'sustainable development'. The MoEF&CC may also review the reports which may be furnished by the CPCB in respect of progress made by the SPCBs/PCCs. We direct the MoEF&CC to entrust the responsibility of evolving mechanism for mitigation to the CPCB which is a statutory body under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974 and/or any other expert/institution. It will be appreciated if the CPCB can lay down suitable guidelines for the regulation of such entities, within the framework of law. The guidelines must provide for coercive measures in case of violations and also a monitoring mechanism."

In view of above, CPCB has been entrusted to evolve Mechanism/Guidelines for control of pollution and enforcement of environment norms at individual establishments and the area/cluster of restaurants/hotels/motels/banquets etc. All SPCBs/PCCs are therefore, requested to provide copy of existing Mechanism/Guidelines/Activity or any action initiated by them for the same positively by November 08, 2019. (Please send soft copy of the same by email also at: [upc1.cpcb@gov.in](mailto:upc1.cpcb@gov.in) latest by November 08, 2019).

Yours faithfully

[Divya Sinha]

Divisional Head, UPC-I Division

3293/UPC-I  
24/10/19

केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
निर्गत.....  
दिनांक.....

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website: [www.cpcb.nic.in](http://www.cpcb.nic.in)

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## TAMILNADU POLLUTION CONTROL BOARD



**From**

Thiru. D.Sekar, M.Tech.,  
Member Secretary,  
Tamil Nadu Pollution Control Board,  
76, Mount Salai, Guindy,  
Chennai – 600 032.

**To**

The Divisional Head, UPC-I Division,  
Central Pollution Control Board,  
Parivesh Bhawan,  
CBD-cum-Office Complex  
East Arjun Nagar, Delhi - 110 032

**Letter. No. T2/TNPCB/F.27779/Hotels/2019, Dated: 05.11.2019**

**Sir,**

**Sub:** TNPCB - Evolving Mechanism/Guidelines for control of pollution and enforcement of environment norms at individual establishments and the area/cluster of restaurants/hotels/ motels/ banquets etc.– Reg.

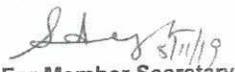
**Ref:** CPCB Lr.No. B- 31013/30/2019/UPC-I/8065 dated: 24.10.2019

\*\*\*\*\*

I invite kind attention to the reference cited wherein the CPCB has requested to provide copy of existing mechanism/guidelines/activity or any action initiated for control of pollution and enforcement of environment norms at individual establishments and the area/cluster of restaurants/hotels/ motels/ banquets etc..

In this regard, the conditions which are stipulated in the Consent to Establish(CTE)/Consent to Operate (CTO)/Renewal of Consent (RCO) by the TNPCB is enclosed as annexure for necessary action.

**Encl:** as above

  
**For Member Secretary**  
CN  
05/11/19

Annexure:Operation phase:

1. The unit shall comply the conditions imposed by MoEF, GOI in the environmental clearance issued vide MOEF, GOI, New Delhi vide Lr.No.11-78/2007-1A-III dated 15.04.2008.
2. The unit shall construct Beach Resort with built-up area 16402 sq.m.
3. The unit shall furnish a copy of agreement made with the water supplier while applying for consent to operate. The outsourcing water supplier should have permission from the competent authority to draw ground water.
4. The unit shall provide sewage treatment plant as proposed and shall ensure that the entire quantity of treated sewage is reused for toilet flushing, cooling water makeup, boiler, floor washing and for gardening.
5. The unit shall provide effluent treatment plant as proposed and shall ensure that the entire quantity of treated effluent is reused for cooling tower makeup.
6. The unit shall make pipeline provisions for reusing the treated sewage for toilet flushing and cooling purpose before completion of the construction.
7. The unit shall not draw ground water for domestic purpose. The unit shall meet the water requirement through outside agencies as reported. In case the unit draws ground water, it shall be done only after getting permission from the competent authority.
8. The unit shall provide stack for the diesel generator sets and boiler as proposed. The emissions let out through stacks shall satisfy the standards prescribed by the Board.
9. The unit shall not discharge the untreated/treated sewage outside the premises at any point of time.
10. The unit shall install water meters to record the daily consumption of water and separate electro magnetic flow meter at the inlet and outlet of effluent treatment plant to record actual flows on a daily basis.
11. The unit shall install separate energy meters to record the daily energy consumption of the effluent treatment plant on daily basis prior to completion of the project.
12. The unit shall plant trees with thick canopy cover in the space to extent possible and shall have the ornamental shrubs in between them. The unit shall furnish the green belt development plan, which includes the number and type of species to be planted and topo sketch for plantation while applying for consent to operate.
13. The unit shall provide rainwater-harvesting facilities for all buildings.
14. The STP sludge shall be used for green belt development.
15. The organic waste shall be bio-composted and reused as manure.
16. The quality of treated sewage and trade effluent shall be got analyzed regularly once in a month and report shall be furnished to TNPCB.

17. The unit shall provide necessary storm water drain in and around the proposed construction area and ensure that there will not be any water logging in and around the proposed hotel.
18. The unit shall ensure that the hazardous waste (used oil, used batteries) generated in the premises are collected properly and disposed only to authorized recyclers registered with MoEF / CPCB and valid operating license of TNPCB.
19. The unit shall adopt safe and environment friendly management practices within the premises.
20. The unit shall coordinate with the local police and workout schemes for the regulating of the increased traffic flow in the area due to this project.
21. The unit shall ensure that sufficient parking space is provided within the premises itself for the anticipated peak traffic and in no case the vehicles of the inmates or visitors be parked outside the premises or on road sides.
22. Cleaning of Sewage Treatment Plant tanks should not be done manually
23. For disinfection of treated effluent the unit shall use the UV radiation process
24. Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrids system or fully solar system for a portion of the hotel shall be provided.
25. Use of glass may be reduced upto 40 % to reduce the electricity consumption and load on air conditioning. High quality double glass with special reflecting coating in windows shall be used.
26. Roofs should meet prescriptive requirements as per energy conservation building code by using appropriate thermal insulation material to fulfill requirement.
27. The unit shall use only compact Fluorescent Lamps so as to conserve energy.
28. The domestic solid waste generated shall be segregated at the source and properly collected and disposed off. The organic waste shall be composted within the premises.
29. The plastic waste shall be segregated at the source and disposed through recyclers.
30. The unit shall provide stack for the emissions from the diesel generator sets so as to ensure that the emissions satisfy the standards prescribed by the Board.
31. The unit shall provide acoustic measures for the DG sets to meet the noise level standards prescribed for residential area.
32. The unit shall utilize the treated sewage of 5 KLD for on its own land for Gardening , 58 KLD for Toilet flushing and 74 KLD to CMWSSB sewer after satisfying the standards prescribed by the Board
33. The unit shall segregate the food waste from the solid waste generated in the unit and it shall be treated in Organic Waste Converter and the treated compost shall be used as Manure.

**Construction phase:**

1. Ready mixed concrete must be used in building construction.
2. Driving of pre-cast piles must be done using rubber and wooden pad to reduce noise level.
3. The site must be provided with metal cladding all along the boundary of the site to prevent the spreading of dust to nearby areas during construction phase.
4. The temporary roads inside the site must be sprinkled with water to control the dust arising due to movement of vehicles.
5. Cutting down trees must be avoided as far as possible. In case trees are to be cut, new saplings in 1:2 ratios (trees cut : Saplings planted) must be planted.
6. DG sets installed during construction activity must be provided with necessary acoustic measures and exhaust pipe .
7. Drinking water, sanitation and first aid facilities must be provided within the site for the labour force employed during construction activity.
8. Child labour must not be engaged for construction or any other activity.
9. Provisions shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche, etc. The housing may be in the focus of temporary structures to be removed after completion of the project.
10. Safety equipments like boots, helmets, safety belts, gloves etc., must be provided for the workers and best and safe engineering practices must be adopted.
11. Noise level during construction activity must not exceed the standards for commercial area.
12. The proponent has to obtain clearances from other departments as per the prevalent Acts / Rules before commencing any construction activity in the said premises.
13. This Consent to Establish is issued considering the environmental angle based on facts and figures submitted by the proponent in the application and the unit shall separately apply and obtain for all other licenses from other Government Departments.

  
For Member Secretary

05/11/19

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**Meghalaya State Pollution Control Board**  
Forests & Environment Department, Government of Meghalaya  
'ARDEN' Lumpyngad, Shillong-793014  
Website: <http://megspcb.gov.in>



NO.MPCB/TB-4(Pt-II)/B/2019-2020/28

Dtd. Shillong: 18<sup>th</sup> November, 2019

To,

✓ Divya Sinha,  
Divisional Head, UPC-I Division,  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi - 110032.  
Email- [upcl.cpcb@gov.in](mailto:upcl.cpcb@gov.in)

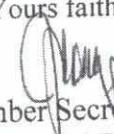
Sub: Evolving Mechanism/Guidelines for control of Pollution and enforcement of environment norms at individual establishments and the area/cluster of restaurants/hotels/motels/banquets etc. -reg  
Ref: Letter No.B-31013/30/2019/UPC-I/8058, dtd: 24/10/2019

Madam,

With reference to the above, please find herewith the guidelines of the Meghalaya State Pollution Control Board for the prevention & control of environmental pollution in respect of individual establishments and the area/cluster of restaurants/hotels/motels/banquets etc. is appended at Appendix - I, together with the procedure of application and grant of Consent at Appendix -II for favour of your kind information and necessary action.

Enclosed: as stated.

Yours faithfully

  
Member Secretary  
Meghalaya State Pollution Control Board  
Shillong

**GUIDELINES FOR PREVENTION & CONTROL OF ENVIRONMENTAL POLLUTION IN  
RESPECT OF INDIVIDUAL ESTABLISHMENTS AND THE AREA/CLUSTER OF  
RESTAURANTS/HOTELS/MOTELS/BANQUETS ETC.**

The following measures should be taken up by the industry for prevention and control of pollution:

1. The treated effluent from the effluent treatment plant installed should meet the following environmental standards notified by the Ministry of Environment and Forests, Government of India through Gazette Notification No.G.S.R.794(E) dated 04-11-2009:

<b>Effluent Standards</b>		
Limiting concentration in mg/l, except for pH		
<b>(i) Hotel with at least 20 bedrooms</b>		
<b>Parameter</b>	<b>Inland Surface Water</b>	<b>On land for irrigation</b>
pH	5.5 – 9.0	5.5 – 9.0
BOD <sub>3days, 27°C</sub>	30	100
Total Suspended Solids	50	100
Oil and Grease	10	10
Phosphate as P	1.0	-
<b>(ii) Hotel with less than 20 bedrooms or a banquet hall with minimum floor area of 100m<sup>2</sup> or a Restaurant with minimum seating capacity of 36</b>		
<b>Parameter</b>	<b>Inland Surface Water</b>	<b>On land for irrigation</b>
pH	5.5 – 9.0	5.5 – 9.0
BOD <sub>3days, 27°C</sub>	100	100
Total Suspended Solids	100	100
Oil and Grease	10	10

2. Wastewater generated from kitchen, laundry and bathrooms shall be screened before discharge into public drains to prevent the entry of solid waste into the drains. The screened materials are to be disposed properly along with the solid wastes.
3. Segregation should be carried out at source for solid waste generated in different sections of the hotel into biodegradable and non-biodegradable with proper storage facility so as not to create unhygienic and in-sanitary conditions around it. Storage containers shall be covered to ensure that animals do not have access to the waste.
4. Biodegradable waste collected like waste food, vegetable and fruit peels shall be either sold to piggery farmers or handed over to municipal authority for composting/safe disposal.
5. The contract/agreement with the Municipal Board for doorstep collection of waste or deposits their waste only in specified dust-bins or locations designated by the Municipal Board for final collection and disposal should be properly followed and adhered to.
6. Burning of solid waste (garbage, dry leaves, paper, etc.) on site is strictly prohibited.

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7. Sewage from toilets shall not be discharged directly into public drains. It shall be disposed off into septic tanks connected to the anaerobic filter. Regular cleaning of the septic tanks shall have to be done to prevent over flow.
8. Drains around the hotel/restaurant premises shall have to be regularly cleaned and disinfected.
9. Submit an environmental statement for the financial year ending 31st March in Form-V on or before the 30th day of September every year.
10. Furnish on or before the 5th day of every calendar month a return in Form -1 showing the quantity of water consumed in the previous month for different purpose of usage.

Appendix - II

**PROCEDURE FOR OBTAINING THE CONSENT UNDER THE  
WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 &  
THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981**

1. The application for Consent to Establish/Operate is to be made in Form 'A' and Form '1' prescribed under Meghalaya Water (Prevention & Control of Pollution) Rules, 1996 & Meghalaya Air (Prevention & Control of Pollution) Rules, 1988.
2. The application is to be accompanied by the following documents:-
  - (i) Detailed Project report.
  - (ii) N.O.C. from Local headman.
  - (iii) Site plan and plan layout.
  - (iv) Details of effluent treatment plant with drawings.
  - (v) Trading license (if applicable).
  - (vi) Consent fee.
  - (vii) N.O.C from Municipal Authority (if applicable).
  - (viii) N.O.C from M.U.D.A (for areas outside Municipal limit).
3. A procedure for making inquiry on an application for consent:-
  - (i) Scrutiny of the particulars furnished in the application including the accompanied documents.
  - (ii) Site inquiry for the purpose of verifying the correctness or otherwise of the particulars furnished and also to assess the suitability of the site (on environmental pollution aspect) for locating the industry in case of "Consent to Establish".
  - (iii) Inspection of industry for the purpose of verifying compliance to the terms & conditions of the Consent to Establish in case of "Consent to Operate".
  - (iv) Submission of site inquiry, inspection report, observations and comments on the proposal by the inquiry Officer to the Member Secretary, Meghalaya State Pollution Control Board.
4. Placing of the application, documents, site inquiry, inspection report, observations and comments on the proposal before the Consent Committee for scrutiny and grant of Consent or otherwise as the case may be.



**Madhya Pradesh Pollution Control Board**  
Paryawaran Parisar, E-5, Aera Colony, Bhopal-462 016 (M.P.)

Phone : 0755-2466735 (O) Fax: 0755-2463742, EPBX: 0755-2517600, 2466191  
email: rskori2762@gmail.com, ms-mppcb@mp.gov.in, it\_mppcb@rediffmail.com  
Website: www.mppcb.mp.gov.in



2825

No. 3012 /MPPCB/TS/Building

Bhopal, dt. 19-11-2019

To,

Mrs. Divya Sinha,  
UPC-I Division,  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi -110 032

**Sub:** Evolving Mechanism/Guidelines for control of pollution and enforcement of environment norms at individual establishments and the area/cluster of hotels/motels/banquets/restaurants/ etc.

**Ref:** Your letter No. B-31013/30/2019/UPC-I/8057 Dt. 24.10.2019.

In reference to the above, it is stated that there are no specific mechanisms/Guidelines/Activity for control of pollution and enforcement of environment norms at individual establishments and area/cluster of restaurants/hotels/motels/banquets etc. in the state of Madhya Pradesh. Consents/Renewals are being granted to individual establishments of restaurants/hotels/motels/ banquets as per provisions of relevant acts & appropriate conditions are also incorporated in consent letters as per site conditions of institute.

(R.S. KORI)

o/c MEMBER SECRETARY

Bhopal, dt. 19-11-2019

Endt. No. 3013 /MPPCB/TS/Building

Copy to:-

The Zonal Officer, Zonal Office, Central Pollution Control Board, III<sup>rd</sup> Floor, Sahakar Bhawan, North T.T. Nagar, Bhopal-462003 (M.P.) for information and necessary action, a copy of the verification report is attached herewith.

(R.S. KORI)

o/c MEMBER SECRETARY

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BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.1008/2018

**IN THE MATTER OF:-**

**DEEPAK DUTTA**

**APPLICANT(S)**

**VS.**

**GOVT OF NCT OF DELHI**

**RESPONDENT(S)**

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02.	<b>ANNEXURE- I</b> DPCC MAIL VIDE DATED 29.05.2019 AND 17.06.2019.	
03.	<b>ANNEXURE- II</b> BRIEF INSPECTION REPORT OF EACH BANQUET HALL.	
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**DIVYA SINHA**  
**SCIENTIST 'E'**  
**CENTRAL POLLUTION CONTROL BOARD,**  
**PARIVESH BHAWAN, EAST ARJUN NAGAR,**  
**DELHI-110032.**

DATE: 26.07.2019  
PLACE: DELHI

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**JOINT INSPECTION REPORT**

**AS PER DIRECTIONS**

**HON'BLE NATIONAL GREEN TRIBUNAL  
(ORDER DATED 21<sup>TH</sup> MAY, 2019)**

**IN THE MATTER OF  
ORIGINAL APPLICATION NO. 1008/2018**

**TITLED;**

**DEEPAK DATTA**

**V/S**

**GOVT OF NCT OF DELHI**

**INSPECTION REPORT IN COMPLIANCE TO THE HON'BLE NGT PRINCIPAL BENCH ORDER DATED 21.05.2019 IN THE MATTER OF O.A. NO. 1008/2018 TITLED; DEEPAK DATTA VS. GOVT. OF NCT OF DELHI.**

**1. BACKGROUND**

In the matter of O.A no 1008/2018 vide order dated 07.01.2019, Hon'ble NGT directed joint committee consisting of CPCB, DPCC, DM Punjabi Bagh and NDMC to look into the matter of banquet halls running without any building plan or other approvals. In compliance with directions, joint committee inspected the area and submitted inspection report before Hon'ble NGT.

Hon'ble NGT vide order dated 21.05.2019 has further directed as follows:

*"The banquet halls are said to be just on the road. The questions of distance to be required from the road as per Master Plan or other regulations needs to be looked into in view of the order of this tribunal in O.A no 400/2017. DPCC also has not taken a stand about other similar banquet halls in the area. Compensation has not been assessed according to the extent of violation period and financial capacity but only on ad hoc basis. Let a joint inspection to be carried out by CPCB and DPCC and revised report submitted by email at [ngt.filing@gmail.com](mailto:ngt.filing@gmail.com)."*

**2. COMPLIANCE TO DIRECTIONS**

In compliance to the order of Hon'ble NGT, following officers carried out inspection of the concerned banquet halls in the Shivaji Marg/Zakhira Circle/ Rama Marg Najafgarh Road on 14.06.2019, 20.06.2019 and 24.06.2019:

1. Shri Danish Meena, Scientist-B, CPCB
2. Shri R.K. Sharma, Environment Engineer, CMC-VI, DPCC

DPCC vide emails dated 29.05.2019,17.06.2019 (Annexure-D) had requested North DMC, Revenue department and Traffic Police to depute concerned officials for carrying out joint inspections as majority of the issues like building plan approvals, parking & traffic issues are being dealt by these agencies. However, no official has accompanied the team for inspections.

Joint inspection team has carried out inspection of 23 banquet halls. Brief Inspection report of each banquet hall is attached at **Annexure-II**. Compliance status of banquet hall with respect to consent condition is inspected by joint team is mentioned in Table 1.

Table 1: Compliance Status of Banquet with respect to consent conditions

S no	Name	Application Date	Valid Up to	Water Consumption in m <sup>3</sup> /day & Supply Status	Organic Waste Converter
1	Lavanya Orchid	CTE 23.09.2015	22.09.2016	Consumption: 3.5 Water Supply: ➤ Bore well- Disconnected ➤ DJB water supply connected	Not installed
		CTO 26.11.2015	25.11.2020		
2	The Ritz (A Unit Of Tristar Hospitalities)	CTE 08.12.2017	07.12.2018	Consumption: 4.0 Water Supply: ➤ Bore well Disconnected ➤ DJB water supply connected	Installed
		CTO 09.05.2019	Pending		
3	The Grand Dream (S & S Hospitality Services Inc)	CTE 28.02.2011	02.05.2014	Consumption: 3.0 Water Supply: ➤ Bore well Disconnected ➤ Voluntary disclosure made to DJB ➤ DJB water supply connected	Installed
		CTO 22.06.2011	21.06.2014		
		Renewal 16.10.2014	15.10.2019		
4	La Steela A Unit Of Mercure Hospitality Pvt. Ltd.	CTE 27.02.2015	26.02.2016	Consumption: 7.5 Water Supply: ➤ Bore well Disconnected ➤ Voluntary disclosure made to DJB ➤ DJB water supply connected	Not installed
		CTO 20.05.2016	19.05.2021		
5	Tiffany Banquet (A	CTE 20.02.2019	Pending	Consumption: 9.5 Water Supply:	Not Installed

S no	Name	Application Date	Valid Up to	Water Consumption in m <sup>3</sup> /day & Supply Status	Organic Waste Converter
	Unit of PPR Hospitality)	CTO 26.04.2019	Pending	<ul style="list-style-type: none"> <li>➤ Bore well Disconnected</li> <li>➤ DJB water supply connected</li> </ul>	
6	Coral Bells (A Unit of Shri Krishna Hospitality)	CTE 28.03.2019	Pending	Consumption: 9.5 Water Supply: <ul style="list-style-type: none"> <li>➤ 01 bore well disconnected</li> <li>➤ DJB water supply connected</li> </ul>	Not Installed
		CTO 15.05.2019	Pending		
7	The Imperial Banquet ( A Unit Of Silk Hospitality)	CTE 07.08.2018	06.08.2019	Consumption: 5.5 Water Supply: <ul style="list-style-type: none"> <li>➤ 01 bore well disconnected.</li> <li>➤ Voluntary disclosure made to DJB</li> <li>➤ DJB water supply connected</li> </ul>	Not Installed
		CTO 24.05.2019	Pending		
8	RADHA PALACE (A Unit of Ritz Blue Hospitality)	CTE 25.03.2011	07.09.2012	Consumption: 2.3 Water Supply: DJB water supply connected	Installed
		CTO 30.04.2014	29.04.2019		
		Renewal	Pending		
9	Majestic Crown A Unit Of Vricksh Hospitality	CTE 07.03.2017	06.03.2018	Consumption: 5.0 Water Supply: <ul style="list-style-type: none"> <li>➤ 01 bore well exists.</li> <li>➤ DJB water supply connected</li> </ul>	Not Installed
		CTO 10.09.2018	Pending		
10	Sawan Banquets (a Unit Of G S Hospitality Services)	CTE 07.11.2016	06.11.2017	Consumption: 19.77 Water Supply: <ul style="list-style-type: none"> <li>➤ 01 bore well exists.</li> <li>➤ DJB water supply connected</li> </ul>	Installed
		CTO 13.09.2017	12.09.2022		
11	Kainoosh	CTE 13.01.2016	12.01.2017	Consumption: 9.5 Water Supply:	Not Installed

S no	Name	Application Date	Valid Up to	Water Consumption in m <sup>3</sup> /day & Supply Status	Organic Waste Converter	
	( A Unit of Right Hospitality Inc.)	CTE 10.04.2018	09.04.2019	<ul style="list-style-type: none"> <li>➤ 01 bore well exists.</li> <li>➤ Voluntary disclosure made to DJB on 11/08/15</li> </ul>		
		CTO 29.10.2018	28.10.2023			
12	Golden Royale Hospitality Pvt. Ltd.	CTE 28.03.2017	27.03.2018	Consumption: 22.0 Water Supply: <ul style="list-style-type: none"> <li>➤ 01 bore well exists.</li> <li>➤ DJB water supply connected</li> </ul>	Installed	
		CTO 28.11.2017	27.11.2022			
13	Grand Imperia (a Brand Name Of M/s S.s. Foods)	CTE 25.10.2010	08.03.2012	Consumption: 3.0 Water Supply: <ul style="list-style-type: none"> <li>➤ 01 bore well exists.</li> <li>➤ DJB water supply connected</li> </ul>	Not Installed	
		CTO 22.06.2011	21.06.2014			
		Renewal 14.11.2014	13.11.2019			
14	Chandelier (A Unit of Vedic Hospitality Pvt Ltd)	CTE 18.12.2018	17.12.2019	Consumption: 6.0 Water Supply: <ul style="list-style-type: none"> <li>➤ 01 bore well exists.</li> <li>➤ DJB water supply connected</li> </ul>	Installed	
		CTO 11.06.2019	10.06.2024			
15	VALENTINE BANQUBLEX	CTE 01.07.2009	17.06.2011	Consumption: 2.5 Water Supply: <ul style="list-style-type: none"> <li>➤ 01 bore well exists.</li> <li>➤ DJB water supply connected</li> <li>➤ CGWA Registration submitted</li> </ul>	Not Installed	
		CTO 13.02.2014	12.02.2019			
		Renewal 13.03.2019	Pending			
16	Cp 65 Banquet	CTE 19.05.2015	18.05.2016	Consumption: 10.0 Water Supply: <ul style="list-style-type: none"> <li>➤ 01 bore well exists.</li> <li>➤ DJB water supply connected</li> </ul>	Not Installed	
		CTO 26.05.2015	25.05.2020			
17	The Grand Horizon ( A	CTE 10.09.2018	09.09.2019	Consumption: 4.0 Water Supply:	Not Installed	

S no	Name	Application Date	Valid Up to	Water Consumption in m <sup>3</sup> /day & Supply Status	Organic Waste Converter
	Unit Of KRK Hospitality)	CTO 22.05.2019	Pending	➤ 01 bore well exists. ➤ DJB water supply connected	
18	La Amour	<u>CTE</u> 10.04.2019	Pending	Consumption: 3.0 Water Supply: ➤ 01 bore well exists. ➤ DJB water supply connected	Not Installed
19	The Falcon ( A Unit Of Srm Banquets Private Limited)	<u>CTE</u> 09.10.2018	08.10.2019	Consumption: 4.0 Water Supply: ➤ 01 bore well exists. ➤ DJB water supply connected	Under Installation
		CTO 02.04.2019	Pending		
20	Platinum (Care Food and Hospitality)	CTE 27.12.2017	26.12.2018	Consumption: 1.0 Water Supply: ➤ 01 bore well exists. ➤ DJB water supply connected	Not Installed
		CTO 24.06.2019	Pending		
21	The Pearl Banquets	CTE 28.07.2016	27.07.2017	Consumption: 4.0	Not Installed
		CTO 09.11.2016	08.11.2021		
22	Andaaz (A Unit of MH Banquets Llp)	<u>CTE</u> 20.06.2019	Pending	Consumption: 7.5 Water Supply: ➤ 01 bore well exists.	Not Installed
		CTO 21.06.2019	Pending		
23	Dream Hospitality	<u>CTE</u> 16.05.2019	Pending	Consumption: 3.0 Water Supply: 01 bore well exists	Not Installed

### 3.0 OBSERVATIONS

In view of above inspection made and compliance status of banquets inspected, following observations are made:

#### 1. Status Summary of Consent to operate

Banquets halls required to obtain Consent to Operate from DPCC for operation.

Total No of banquets in area	Valid consent to operate	Applied for CTO	Others
23	10 operating with valid CTO.	11 Banquets have applied for CTO.	2 Banquet Halls have applied for CTE.

#### 2. Effluent Treatment Plant

- a. As per the Consent Conditions, treated effluent permitted to discharge directly into sewer with BOD - 350mg/l. Conditions of CTO and ETP layout installed at Banquets is attached at **Annexure-III**. ETP Units comprises of Oil & Grease Chamber, Tube settler, Dosing Tank, ACF & DMF for removal of excess Oil & Grease and Suspended Solids.
  - b. ETPs of said banquets were designed on physiochemical process and being operated only when waste water generated after organizing functions. Treated ETP water was being discharged into sewer.
  - c. Sampling could not be carried out as ETP was non-operational due to non-availability of waste water as no function was organized recently.
  - d. As per consent condition, all banquets have installed ETP and M/s Golden Royale have installed STP (advance treatment) to meet consent norms.
3. DG sets in all banquets found with adequate stack height and acoustic enclosure.
  4. **Fuel:** Banquets halls are using approved fuel (LPG, PNG, Charcoal for tandoor).
  5. **Chimney:** Banquets halls which have valid CTO/or applied for CTO have installed chimneys for channelizing the emissions except M/s **Platinum (Care Food and Hospitality)** where ducting arrangement is not installed.

### 6. Solid Waste Management:

- a. North DMC is collecting user charges of Rs 5000 per month as per chapter VIII of the North DMC bye laws. (Annexure IIIA)
- b. Banquets halls have installed dual bins for segregation but it is not being sent to collection site separately.
- c. Details of Organic converter installed by Banquet halls are tabulated below:

Total No of banquets in area	Organic converter installed	Organic converter not installed.	Others
23	06	14	03 Under construction

### 7. Ground water extraction:

- a. With respect to permission of ground water extraction in Delhi, **District Level advisory committee** is the authority to grant permission/ approval. Delhi Jal Board has previously introduced voluntarily bore well declaration scheme in Delhi.
  - b. 04 Banquets namely The Grand Dreams, La Stella, Kainoosh, The Imperial Banquet have submitted documents related to voluntarily declaration of bore well to DJB and same being charged by DJB after voluntarily disclosure.
  - c. M/s. Valentine Hotel & Resorts Pvt. Ltd. have provided copy of bore-well registration with CGWB.
  - d. Radha Palace (A Unit of Ritz Blue Hospitality) has claimed that no bore well was installed and only DJB water supply is being used.
  - e. Remaining 17 banquets have not submitted any document for bore well permission.
  - f. 08 bore well of Lavanya Orchid, The Imperial Banquet, The La Steela, The Grand Dreams, Tiffany Banquets, The Ritz, Coral Bell, Pearl Banquet sealed by SDM Patel Nagar in compliance with direction of DPCC. (Annexure IIIB)
8. Documents like fire safety certificate, MCD health trade license, etc. were available with most of the banquet halls.

#### 4.0 RECOMMENDATIONS

Based on observations made, following are recommended:

##### 1. ILLEGAL GROUNDWATER ABSTRACTION:

- a. CPCB has formulated guidelines on "*Assessment of Environmental Compensation in Case of Illegal Extraction of Ground Water*" in the matter of Original Application No. 327/2018 titled; Shailesh Singh v/s Central Ground Water Board & Ors. Based on the methodology developed for levying fine for illegal ground water abstraction, EC shall be levied on banquets having/had illegal bore well.
  - b. As per methodology developed, EC was calculated for banquets conducting illegal groundwater abstraction (as per water demand) and same is attached as **Annexure-IV**
  - c. District Magistrate of concerned areas shall levy estimated EC as per verification of bore wells legality.  
Appropriate action for disconnection of the unauthorized bore well shall also be initiated.
2. With respect to verification of building plans and Parking issues, responsibility is vested with concerned authorities (Municipal corporations, Police). These issues may be evaluated by concerned authorities.
  3. The banquets are situated in existing industrial area. Most of the banquet halls have paid conversion charges to MCD for running banquets and have come up in a cluster leading to severe stress on basic infrastructure including traffic management, parking as well as pose a fire hazard etc. MCD may be directed to review the adequacy of infrastructure for existing banquet halls for which approval has already been granted and to ensure adequacy of infrastructure facilities like traffic, parking, fire safety etc. before granting any fresh approval of banquet halls in the area. Adequate infrastructure arrangements may be made for them in the area by municipal corporations.
  4. Municipal corporations may be directed to ensure that these banquet halls are operating in compliance with approved building plans and without any parking & traffic issues. In case it is not possible to provide basic infrastructure required - traffic, parking, etc.- such banquet halls may be shifted out of the area.

5. DPCC shall direct all DMCs to ensure that all banquets halls installing organic waste converter for following reasons: -
- To reduce waste generation at site.
  - To utilize organic waste for reuse in gardening etc.
6. Inadequate parking facility in banquets inspected leads to traffic congestion which cause air and noise pollution. In this regard, District Magistrate shall levy **Environmental Compensation of 1,00,000 on each banquet as per section 15 of Environment (Protection) Act, 1986.**
7. **Noise Pollution:** Authorities defined in rule 2 (c) of Noise Pollution (Regulation and Control) Rules, 2000 shall ensure compliance of rule 5(1) and 5 (2) related to Restrictions on the use of loud speakers / public address system and sound producing instruments.

  
(Danish Meena)  
Scientist B, CPCB

(Rajiv Kumar Sharma)  
Environmental Engineer, DPCC  
(Acceptance vide email attached below)

7/26/2019

[https://mail.gov.in/iwc\\_static/layout/shell.html?lang=en&3.0.1.2.0\\_15121607](https://mail.gov.in/iwc_static/layout/shell.html?lang=en&3.0.1.2.0_15121607)

2837

Subject: **Re: Final report in O.A NO 1008**  
To: Danish Meena <danish.cpcb@gov.in>

Date: 26-07-19 13:33  
From: "Dr. BMS REDDY" <reddypcc@gmail.com>

Discussed with Sharma ji. Report is okay.  
Regards

On Fri, Jul 26, 2019 at 1:22 PM Danish Meena <danish.cpcb@gov.in> wrote:

Sir,

As per your suggestions necessary corrections are made, kindly confirm your acceptance for filing this report in Honorable NGT.

Regards

Danish Meena  
Scientist 'B',CPCB

—  
**Dr BMS Reddy**  
Delhi Pollution Control Committee,  
II Floor, C-Wing, Vikas Bhawan-II  
Upper Bela Road,  
Civil Lines,  
Delhi-110054  
Phone: 01123815352  
Email ID- reddypcc@gmail.com

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[https://mail.gov.in/iwc\\_static/layout/shell.html?lang=en&3.0.1.2.0\\_15121607](https://mail.gov.in/iwc_static/layout/shell.html?lang=en&3.0.1.2.0_15121607)

1/1

## Annexure I

**Gmail** Dr. BMS REDDY <reddypcc@gmail.com>

**Compliance of the order of Hon'ble NGT dated 21.5.2019 in OA No. 1008/2018**

1 message Wed, May 29, 2019 at 10:12 AM

Dr. BMS REDDY <reddypcc@gmail.com>  
 To: Commissioner-ndmc@ndmc.gov.in, dcwest@nic.in, psud@nic.in, vcdda@dda.org.in, mscb.cpcb@nic.in, Jtcipl-dp@nic.in  
 Cc: Rajiv Sharma <sharmadpcc@gmail.com>

Sir/Madam,  
 Please find attached here with the order of Hon'ble NGT dated 21.5.2019, in CA No. 1008/2018 which gives various directions on issues pertaining to multiple agencies such as Revenue dept, Traffic Police, North DMC, DDA, Delhi Police etc. By way of this email, all the agencies are requested to look into the order and take appropriate action as per the provisions of the relevant Statute. ATR in the matter may kindly be intimated.

Regards

Dr BMS Reddy  
 Delhi Pollution Control Committee,  
 II Floor, C-Wing, Vikas Bhawan-II  
 Upper Bela Road,  
 Civil Lines,  
 Delhi-110054  
 Phone: 01123815352  
 Email ID- reddypcc@gmail.com

**In regard to NGT OA No. 1008/2018**

2 messages Wed, May 8, 2019 at 3:50 PM

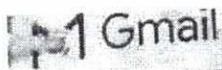
Rajiv Sharma <sharmadpcc@gmail.com>  
 To: Rajesh Debroy <rajeshdebroy.cpcb@nic.in>, REDDY DPCC <madhureddybelam@gmail.com>

Sir,  
 As you are aware according to order of Hon'ble NGT in OA No 1008/2018 the joint team constituted of members from CPCB, DPCC, official of SDM( Patel Nagar) and North DMC, inspected 06 banquets mentioned in order on 12/02/2019. On the basis of findings/ deficiencies observed during the inspections DPCC has issued SCNs under relevant Acts/Rules to 07 units and closure to on unit. In response to our SCNs units have submitted their reply. further DPCC has issued closure directions to two units and imposed Environmental Damages Compensation (EDC) of Rs. fifty thousand on each units. The Competent authority in DPCC has directed to reinspect the banquets to verify the facts mentioned in the reply.  
 in view of above your are requested to clarify whether inspection, to be carried out by joint team or DPCC.  
 An early reply in this regard will be highly appreciated. The next date of hearing is 21/05/2019

राजीव कुमार शर्मा  
 Rajiv Kumar Sharma  
 Delhi Pollution Control Committee  
 4th Floor, ISBT Building,  
 Kashmere Gate,  
 Delhi-110006  
 Ph: 9717593532

Wed, May 8, 2019 at 3:58 PM

Rajiv Sharma <sharmadpcc@gmail.com>  
 To: dinesh jindal <jr.daidehli@gmail.com>



Rajiv Sharma <sharmadpcc@gmail.com>

O.A. No. 1008 of 2018 regarding.

3 messages

Fri, May 10, 2019 at 1:24 PM

Rajiv Sharma <sharmadpcc@gmail.com>  
To: Rajesh Debroy <rajeshdebroy.cpcb@nic.in>, mscb.cpcb@nic.in  
Cc: msdpcc2019@gmail.com, REDDY DPCC <madhureddybalam@gmail.com>, dinesh jindal <jindaldelhi@gmail.com>

As you are aware according to order of Hon<sup>ble</sup> NGT in OA No 1008/2018 the joint team constituted of members from CPCB, DPCC, official of SDM( Patel Nagar) and North DMC, inspected 08 banquets mentioned in order on 12/02/2019. On the basis of findings/ deficiencies observed during the inspections DPCC has issued SCNs under relevant Acts/Rules to 07 units and closure to on unit. In response to our SCNs units have submitted their reply further DPCC has issued closure directions to two units and imposed Environmental Damages Compensation (EDC) of Rs. fifty thousand on each units. The Competent authority in DPCC has directed to reinspect the banquets to verify the facts mentioned in the reply. In view of above your are requested to clarify whether inspection to be carried out by joint team or DPCC. An early reply in this regard will be highly appreciated. The next date of hearing is 21/05/2019. In this regard an email was sent to you on 08.05.2019 however, your reply is still awaited.

With regards,

राजीव कुमार शर्मा  
Rajiv Kumar Sharma  
Delhi Pollution Control Committee  
4th Floor, ISBT Building,  
Kashmere Gate,  
Delhi-110006  
Ph:9717593532

Fri, May 10, 2019 at 1:35 PM

dinesh jindal <jindaldelhi@gmail.com>  
To: Rajiv Sharma <sharmadpcc@gmail.com>

Sir,  
Good Afternoon, Sir is any action pending on teh part of undersigned.  
If any, pl inform.

Thanks and Regard  
(Dinesh Jindal)

[Quoted text hidden]

Fri, May 10, 2019 at 4:56 PM

Rajiv Sharma <sharmadpcc@gmail.com>  
To: dinesh jindal <jindaldelhi@gmail.com>

Thanks !!  
Already material sent to assigned council in this case for preparation of affidavit/ status report to be filed in NGT by this Monday.

With regards,

[Quoted text hidden]

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[Quoted text hidden]

2840

Inspection of banquet Halls operating on Shivaji Marg, Najafgarh Road Ind Area as per the orders of Hon'ble NGT in OA No. 1008/2018

Dr. BMS REDDY <reddydpc@gmail.com>

BMS REDDY <reddydpc@gmail.com>  
Commissioner-ndmc@mcd.gov.in, Jlcpt-dtp@nic.in, dcwest@nic.in, dcp-west-dl@nic.in, rajeshdebroy.cpcb@nic.in,  
ckarolbagh1@gmail.com  
Cc: Rajiv Sharma <sharmadpcc@gmail.com>

Mon, Jun 17, 2019 at 5:48 PM

Sir/Madam,

As per the orders of Hon'ble NGT in OA No. 1008/2018, inspection of all banquet Halls operating on Shivaji Marg, Najafgarh Road Ind Area are to be carried out as the next date of hearing in the matter is 8.7.2019. Copies of the orders are also attached herewith for your ready reference. Earlier inspection of 8 banquet halls were carried out in the month of Feb 2019 and detailed report was filed in NGT on 17.5.2019. An email was sent to you requesting for deputing concerned officials for carrying out inspections on 14.6.2019. However, nobody has come for the inspections on 14.6.2019. Inspections were carried out by a team of officials of CPCB and DPCC on 14.6.2019. As number of issues are related to your department, you are once again requested to look into the matter and depute the concerned for carrying out inspections wef 20.6.2019. Sh. RK Sharma will be the officer from DPCC. The concerned official can contact him on 9717593532 for specifics of the inspection program.

[Quoted text hidden]

## INSPECTION REPORT OF BANQUETS HALL

1- Lavanya Orchid Banquet (A unit of Jasmine Grand)	
<ul style="list-style-type: none"> <li>▪ About banquet hall.</li> <li>▪ DPPC Consent to Operate</li> <li>▪ About pollution sources &amp; control arrangements.</li> </ul>	<p>Banquet hall is constructed on about 670 sq. metre (total built-up area 1500 sq. metre) consisting of ground floor and 1<sup>st</sup> floor on the main road with the capacity of holding a gathering of about 400-500 persons. The banquet hall was not in operation during the day of the visit.</p> <p>Has DPCC consent to operate valid till 25.11.2020</p> <p><b>Air &amp; Noise Pollution</b> The kitchen is on 2<sup>nd</sup> Floor and has provided ducting arrangements to channelize the emissions 03 DG sets Cummins (1x180Kw, 1x160Kw&amp;1x82.5Kw) installed on the top floor provided with acoustic enclosure and chimney of adequate height installed. Wood Charcoal (an approved fuel) fired tandoors were observed. Uses music system inside the main hall.</p> <p><b>Water pollution</b> -ETP installed at top floor which needs maintenance for proper operation. Different Units of ETP are mentioned below: i. Oil &amp; Grease Trap cum collection tank ii. Tube Settler iii. Dosing Tank iv. Filter feed tank v. Sludge Drying Bed vi. Dual Media Filter &amp; Activated Carbon filter As no function was held recently, the above ETP was found non-operational.</p> <p><b>Solid Waste management</b> Waste is being segregated by providing dual bin system. -No Organic Waste Compost Plant installed.</p>

	<p>-Kitchen wastes are being sent to MCD.</p> <p><b>Ground Water Extraction</b>          -01 bore well without permission from the appropriate authority disconnected on 14.5.2019 by the office of SDM as per the earlier directions of DPCC dated 04.4.2019 &amp; 07.5.2019.</p>
<p><b>2 - The Ritz (unit of Tristar Hospitality)</b></p>	
<ul style="list-style-type: none"> <li>▪ About banquet hall.</li>   <li>▪ DPPC Consent to Operate</li>   <li>▪ About pollution sources &amp; control arrangements.</li> </ul>	<p>Banquet hall is constructed on about 2200 sq. yd. consisting of ground floor, 1st floor and 2nd floor on the main road with the capacity of holding a gathering of about 800-1000 persons. It was not in operation during the day of the visit. Electricity supply found disconnected by Discoms as per the earlier directions of DPCC dated 07.5.2019.</p> <p>Applied for Consent to Operate.</p> <p><b>Air &amp; Noise Pollution</b></p> <p>The kitchen is on 2nd Floor and has provided ducting arrangements to channelize the emissions.</p> <ul style="list-style-type: none"> <li>&gt; 03 DG sets (Cummins, 2x 320 Kw &amp; 1x225 Kw) installed at the top floor provided with acoustic enclosure and chimney of adequate height installed. Uses music system inside the main hall.</li> <li>&gt; Wood Charcoal (an approved fuel) fired tandoors were observed.</li> </ul> <p><b>Water pollution</b></p> <p>ETP installed at top floor which needs maintenance for proper operation. Different Units of ETP are mentioned below:</p> <ul style="list-style-type: none"> <li>i. Oil &amp; Grease Trap cum collection tank</li> <li>ii. Tube Settler</li> <li>iii. Dosing Tank</li> <li>iv. Filter feed tank</li> <li>v. Sludge Drying Bed</li> <li>vi. Dual Media Filter &amp; Activated Carbon filter</li> </ul>

	<p>As no function was held recently, the above ETP was found non-operational.</p> <p><b>Solid Waste management</b> Waste is being segregated by providing dual bin system One Organic Waste Compost plant installed.</p> <p><b>Ground Water Extraction</b> 01 bore well without permission from the appropriate authority disconnected on 14.5.2019 by the office of SDM as per the earlier directions of DPCC dated 04.4.2019 &amp; 07.5.2019. DJB water supply connection taken.</p>
<p><b>3 - The Grand Dreams (unit of SS Hospitality)</b></p>	
<ul style="list-style-type: none"> <li>▪ About banquet hall.</li> <li>▪ DPPC Consent to Operate</li> <li>▪ About pollution sources &amp; control arrangements.</li> </ul>	<p>Banquet hall is constructed on about 2000 sq. yd. consisting of ground floor &amp; 1<sup>st</sup> floor just adjacent to the main road with the capacity of holding a gathering of about 800-1000 persons.</p> <p>Has DPCC consent to operate valid till 15-10-19.</p> <p><b>Air &amp; Noise Pollution</b></p> <p>The kitchen is on the 2<sup>nd</sup> floor and has provided ducting arrangements to channelize the emissions. 02 DG sets (Cummins, 1x 320 Kw, 1x 250 Kw) installed. One DG set installed at backside of banquet hall on road side and another is at rooftop provided with acoustic enclosure and chimney of adequate height installed. Uses music system inside the main hall. Wood Charcoal (an approved fuel) fired tandoors were observed.</p> <p><b>Water pollution</b></p> <p>ETP installed at top floor which needs maintenance for proper operation. Different Units of ETP are mentioned below:</p> <ol style="list-style-type: none"> <li>i. Oil &amp; Grease Trap cum collection tank</li> <li>ii. Tube Settler</li> </ol>

	<p>iii. Dosing Tank  iv. Filter feed tank  v. Sludge Drying Bed  vi. Dual Media Filter &amp; Activated Carbon filter</p> <p>As no function was held recently, the above ETP was found non-operational.</p> <p><b>Solid Waste management</b>  Waste is being segregated by providing dual bin system  One Organic Waste Compost plant installed.</p> <p><b>Ground Water Extraction</b></p> <p>1 bore well without permission from the appropriate authority disconnected on 14.5.2019 by the office of SDM as per the earlier directions of DPCC dated 04.4.2019 &amp; 07.5.2019. DJB water supply connection taken.</p>
<p><b>4 - La Stella (unit of BK Hospitality)</b></p>	
<ul style="list-style-type: none"> <li>▪ About banquet hall.</li> <li>▪ DPPC Consent to Operate</li> <li>▪ About pollution sources &amp; control arrangements.</li> </ul>	<p>Banquet hall is constructed on about 800 sq. yd. consisting of ground floor &amp; 1<sup>st</sup> floor just adjacent to the main road with the capacity of holding a gathering of about 600 persons. Found operational during the day of the visit.</p> <p>Has DPCC consent to operate valid till 19-05-21</p> <p><b>Air &amp; Noise Pollution</b></p> <p>The kitchen is on the 2nd floor and has provided ducting arrangements to channelize the emissions. 02 DG sets (Jackson, 2x250 Kw) installed at the top floor provided with acoustic enclosure for noise control and chimney of adequate height installed  Uses music system inside the main hall.  Wood Charcoal (an approved fuel) fired tandoors were observed.</p>

	<p><b>Water pollution</b>          ETP installed at top floor which needs maintenance for proper operation.          Different Units of ETP are mentioned below:</p> <ol style="list-style-type: none"> <li>i. Oil &amp; Grease Trap cum collection tank</li> <li>ii. Tube Settler</li> <li>iii. Dosing Tank</li> <li>iv. Filter feed tank</li> <li>v. Sludge Drying Bed</li> <li>vi. Dual Media Filter &amp; Activated Carbon filter</li> </ol> <p>During the visit ETP found non-operational as function was not completed.          DG sets found operational.</p> <p><b>Solid Waste management</b>          Waste is being segregated by providing dual bin system.          No Organic Waste Compost Plant installed.          Kitchen wastes is being sent to MCD.</p> <p><b>Ground Water Extraction</b>          1 bore well without permission from the appropriate authority disconnected on 14.5.2019 by the office of SDM as per the earlier directions of DPCC dated 04.4.2019 &amp; 07.5.2019. DJB water supply connection taken</p>
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**5 - Tiffany (unit of PPR hospitality)**

<ul style="list-style-type: none"> <li>▪ About banquet hall.</li> <li>▪ DPCC Consent to Operate</li> <li>▪ About pollution sources &amp; control arrangements.</li> </ul>	<p>Banquet hall is constructed on area about 500 sq. yd. consisting of ground floor &amp; 1<sup>st</sup> floor just adjacent to the main road with the capacity of holding a gathering of about 200-400 persons. Banquet Hall was not in operation during the day of the visit.</p> <p>Has DPCC consent to operate valid till 13-03-2022</p> <p><b>Air &amp; Noise Pollution</b></p>
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	<p>The kitchen is on the 2<sup>nd</sup> floor and has provided ducting arrangements to channelize the emissions.          02 DG sets (Cummins, 2x 125 Kw) installed at top floor provided with acoustic enclosure and chimney of adequate height installed.          Uses music system inside the main hall.          Wood Charcoal (an approved fuel) fired tandoors were observed.</p> <p><b>Water pollution</b>          ETP installed at top floor which needs maintenance for proper operation.</p> <ul style="list-style-type: none"> <li>i. Different Units of ETP are mentioned below:</li> <li>i. Oil &amp; Grease Trap cum collection tank</li> <li>ii. Tube Settler</li> <li>iii. Dosing Tank</li> <li>iv. Filter feed tank</li> <li>v. Sludge Drying Bed</li> <li>vi. Dual Media Filter &amp; Activated Carbon filter</li> </ul> <p>As no function was held recently, the above ETP was found non-operational.</p> <p><b>Solid Waste management</b></p> <ul style="list-style-type: none"> <li>- Waste is being segregated by providing dual bin system.</li> <li>- No Organic Waste Compost Plant installed.</li> <li>- Kitchen wastes is being sent to MCD.</li> </ul> <p><b>Ground Water Extraction</b>          01 bore well without permission from the appropriate authority disconnected on 14.5.2019 by the office of SDM as per the earlier directions of DPCC dated 04.4.2019 &amp; 07.5.2019. DJB water supply connection taken.</p>
<p><b>6- Coral Bells</b></p>	
<ul style="list-style-type: none"> <li>▪ About banquet hall.</li> </ul>	<p>Banquet hall is constructed on area about 1000 sq. yd. consisting of ground floor &amp; 1<sup>st</sup> floor adjacent to the main road with capacity of holding a gathering of 300-400 persons. The unit was not in operation during the day of the visit.</p>

<p>▪ DPPC Consent to Operate</p> <p>▪ About pollution sources &amp; control arrangements.</p>	<p>Applied for consent to operate in DPCC.</p> <p><b>Air &amp; Noise Pollution</b></p> <p>The kitchen is on the 2<sup>nd</sup> floor and has provided ducting arrangements to channelize the emissions.  01 DG set (125 KVA) installed provided with acoustic enclosure. and chimney of adequate height installed  Uses music system inside the main hall.  Wood Charcoal (an approved fuel) fired tandoors were observed.</p> <p><b>Water pollution</b></p> <p>ETP installed in side gallery. Different Units of ETP are mentioned below:</p> <ol style="list-style-type: none"> <li>i. Oil &amp; Grease Trap cum collection tank</li> <li>ii. Tube Settler</li> <li>iii. Dosing Tank</li> <li>iv. Filter feed tank</li> <li>v. Sludge Drying Bed</li> <li>vi. Dual Media Filter &amp; Activated Carbon filter</li> </ol> <p>As no function was held recently, the above ETP was found non-operational.</p> <p><b>Solid Waste management</b></p> <ul style="list-style-type: none"> <li>-Waste is being segregated by providing dual bin system.</li> <li>-No Organic Waste Compost Plant installed.</li> <li>- Kitchen wastes is being sent to MCD.</li> </ul> <p><b>Ground Water Extraction</b></p> <p>01 bore well without permission from the appropriate authority disconnected on 14.5.2019 by the office of SDM as per the earlier directions of DPCC dated 04.4.2019 &amp; 07.5.2019.</p>
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## 7 - Imperial Banquet ( Unit of Silk Hospitality)

<ul style="list-style-type: none"> <li>▪ About banquet hall.</li> </ul>	<p>-Banquet hall is constructed on area about 1000 sq. yd. consisting of basement and ground floor adjacent to the main road with capacity of holding a gathering of 500-600 persons. It was not in operation during the day of the visit. Electricity supply found disconnected by Discom as per the earlier directions of DPCC dated 07.5.2019.</p>
<ul style="list-style-type: none"> <li>▪ DPPC Consent to Operate</li> </ul>	<p>Applied for consent in DPCC.</p>
<ul style="list-style-type: none"> <li>▪ About pollution sources &amp; control arrangements.</li> </ul>	<p><b>Air &amp; Noise Pollution</b></p> <p>-The kitchen is at ground floor and has provided ducting arrangements to channelize the emissions. Uses music system inside the main hall. 02 DG sets (Cummins, 1x 320 Kw &amp; 1x 225 Kw) installed at ground floor provided with acoustic enclosure and chimney of adequate height installed</p> <p>-Wood Charcoal (an approved fuel) fired tandoors were observed.</p> <p><b>Water pollution</b></p> <p>-ETP installed in side gallery. Different Units of ETP are mentioned below:</p> <ol style="list-style-type: none"> <li>i. Oil &amp; Grease Trap cum collection tank</li> <li>ii. Tube Settler</li> <li>iii. Dosing Tank</li> <li>iv. Filter feed tank</li> <li>v. Sludge Drying Bed</li> <li>vi. Dual Media Filter &amp; Activated Carbon filter</li> </ol> <p>As no function was held recently, the above ETP was found non-operational.</p> <p><b>Solid Waste management</b></p> <p>Waste is being segregated by providing dual bin system</p> <p>-No Organic Waste Compost Plant installed.</p> <p>-Kitchen wastes is being sent to MCD.</p>

	<p><b>Ground Water Extraction</b>  01 bore well without permission from the appropriate authority disconnected on 14.5.2019 by the office of SDM as per the earlier directions of DPCC dated 04.4.2019 &amp; 07.5.2019.  -DJB water supply connection taken.</p>
<p><b>8 - Radha Place (Ritz Blu)</b></p>	
<p>▪ About banquet hall.</p> <p>▪ DPPC Consent to Operate</p> <p>About pollution sources &amp; control arrangements.</p>	<p>-Banquet hall is constructed on about 2000 sq. yd. consisting of ground floor just adjacent to the main road. The unit was not in operation during the day of the visit.</p> <p>-Applied for consent operate in DPCC.</p> <p><b>Air &amp; Noise Pollution</b></p> <p>The kitchen is at ground floor and has provided ducting arrangements to channelize the emissions. 06 DG sets (4x 125 KVA, 1x 250 KVA &amp; 1x82.5 KVA) installed at top floor provided with acoustic enclosure. and chimney of adequate height installed</p> <p>-Uses music system inside the main hall  -Wood Charcoal (an approved fuel) fired tandoors were observed.</p> <p><b>Water pollution</b></p> <p>- ETP installed at top floor which needs maintenance for proper operation.  Different Units of ETP are mentioned below:</p> <ol style="list-style-type: none"> <li>i. Oil &amp; Grease Trap cum collection tank</li> <li>ii. Tube Settler</li> <li>iii. Dosing Tank</li> <li>iv. Filter feed tank</li> <li>v. Sludge Drying Bed</li> <li>vi. Dual Media Filter &amp; Activated Carbon filter</li> </ol>

	<p>As no function was held recently, the above ETP was found non-operational.</p> <p><b>Solid Waste management</b></p> <ul style="list-style-type: none"> <li>- Waste is being segregated by providing dual bin system</li> <li>- One Organic Waste Compost plant installed.</li> </ul> <p><b>Ground Water Extraction / Water Supply</b></p> <p>DJB water supply connection taken.</p>
<p><b>9 - Majestic Crown (Unit of Vricksh Hospitality)</b></p>	
<ul style="list-style-type: none"> <li>▪ About banquet hall.</li> <li>▪ DPPC Consent to Operate</li> <li>▪ About pollution sources &amp; control arrangements.</li> </ul>	<p>-Banquet hall is constructed on about 2000 sq. yd. consisting of ground floor, 1<sup>st</sup> floor &amp; 2<sup>nd</sup> floor just adjacent to the main road. It was not in operation during the day of the visit.</p> <p>Applied for consent to operate in DPCC.</p> <p><b>Air &amp; Noise Pollution</b></p> <ul style="list-style-type: none"> <li>-The kitchen is at ground floor and has provided ducting arrangements to channelize the emissions.</li> <li>03 DG sets (1x320 KVA, 1x 250 KVA &amp; 1x125 KVA) installed at top floor provided with acoustic enclosure. and chimney of adequate height installed</li> <li>Uses music system inside the main hall.</li> <li>-Wood Charcoal fired tandoors were observed.</li> </ul> <p><b>Water pollution</b></p>

<ul style="list-style-type: none"> <li>▪ About solid waste management</li> </ul>	<p>ETP installed at ground floor which needs maintenance for proper operation.</p> <p>- Different Units of ETP are mentioned below:</p> <ol style="list-style-type: none"> <li>i. Oil &amp; Grease Trap cum collection tank</li> <li>ii. Tube Settler</li> <li>iii. Dosing Tank</li> <li>iv. Filter feed tank</li> <li>v. Sludge Drying Bed</li> <li>vi. Dual Media Filter &amp; Activated Carbon filter</li> </ol> <p>As no function was held recently, the above ETP was found non-operational.</p> <p><b>Solid Waste management</b></p> <p>Waste is being segregated by providing dual bin system. No Organic Waste Compost Plant installed. Kitchen wastes is being sent to MCD.</p> <p><b>Ground Water Extraction / Water Supply</b></p> <p>-01 bore well for drawing ground water. Permission from CGWB/DJB not provided.</p>
<p><b>10 - Sawan Banquet (Unit of GS Hospitality Services)</b></p>	
<ul style="list-style-type: none"> <li>▪ About banquet hall.</li> <li>▪ DPPC Consent to Operate</li> <li>▪ About pollution sources &amp; control arrangements.</li> </ul>	<p>banquet hall is constructed on about 700 sq. yd. consisting of ground floor, 1<sup>st</sup> floor and 2<sup>nd</sup> floor just adjacent to the main road. It was not in operation during the day of the visit.</p> <p>Has valid DPCC consent to operate valid till 12-09-22.</p> <p><b>Air &amp; Noise Pollution</b></p> <p>-The kitchen is on the 2nd floor and has provided ducting arrangements to channelize the emissions.</p>

	<p>03 DG sets (1x200 KVA, 1x125 KVA &amp; 1x62.5 KVA) installed at the top floor provided with acoustic enclosure and chimney of adequate height installed.</p> <p>Uses music system inside the main hall</p> <p>-Wood Charcoal (an approved fuel) fired tandoors were observed.</p> <p><b>Water pollution</b></p> <p>- ETP installed at top floor observed in operational condition.</p> <p>- Different Units of ETP are mentioned below:</p> <ol style="list-style-type: none"> <li>i. Oil &amp; Grease Trap cum collection tank</li> <li>ii. Tube Settler</li> <li>iii. Dosing Tank</li> <li>iv. Filter feed tank</li> <li>v. Sludge Drying Bed</li> <li>vi. Dual Media Filter &amp; Activated Carbon filter</li> </ol> <p>As no function was held recently, the above ETP was found non-operational.</p> <p><b>Solid Waste management</b></p> <p>-Waste is being segregated by providing dual bin system.</p> <p>-One Organic Waste Compost plant installed.</p> <p><b>Ground Water Extraction / Water Supply</b></p> <p>-01 bore well for drawing ground water. Permission from CGWB/DJB not provided.</p> <p>DJB water supply connection taken.</p>
<p><b>11- Kainoosh (Unit of Right Hospitality Inc)</b></p>	
<ul style="list-style-type: none"> <li>▪ About banquet hall.</li> <li>▪ DPPC Consent to Operate</li> </ul>	<p>banquet hall is constructed on about 1100 sq. yd. consisting of ground floor &amp; 1<sup>st</sup> floor just adjacent to the main road. It was not in operation during the day of the visit.</p> <p>-Applied for consent to operate in DPCC.</p>

▪ About pollution sources & control arrangements.

#### **Air & Noise Pollution**

-The kitchen is on the 1st floor and has provided ducting arrangements to channelize the emissions. -  
02 DG sets (1x160 KVA & 1x120 KVA) installed at the top floor provided with acoustic enclosure and chimney of adequate height installed  
Uses music system inside the main hall.  
Wood Charcoal fired tandoors were observed.

#### **Water pollution**

-ETP installed at top floor which needs maintenance for proper operation.

Different Units of ETP are mentioned below:

- i. Oil & Grease Trap cum collection tank
- ii. Tube Settler
- iii. Dosing Tank
- iv. Filter feed tank
- v. Sludge Drying Bed
- vi. Dual Media Filter & Activated Carbon filter

As no function was held recently, the above ETP was found non-operational.

#### **Solid Waste management**

-Waste is being segregated by providing dust bin system  
-No Organic Waste Compost Plant installed.  
- Kitchen wastes is being sent to MCD.

#### **Ground Water Extraction / Water Supply**

01 bore well for drawing ground water. Permission from CGWB/DJB not provided.

- DJB water supply connection taken.

## 12 - Golden Royal Hospitality (P) Ltd.

<ul style="list-style-type: none"> <li>▪ About banquet hall.</li> </ul>	<p>Banquet hall is constructed on about 995 sq. yd. consisting of basement, ground floor, 1<sup>st</sup> floor and 2<sup>nd</sup> floor just adjacent to the main road. It was not in operation during the day of the visit.</p>
<ul style="list-style-type: none"> <li>▪ DPPC Consent to Operate</li> </ul>	<p>-Has valid DPCC consent valid till 27-11-22</p>
<ul style="list-style-type: none"> <li>▪ About pollution sources &amp; control arrangements.</li> </ul>	<p><b>Air &amp; Noise Pollution</b></p> <p>-The kitchen is on the top floor and has provided ducting arrangements to channelize the emissions          03 DG sets (1x320 KVA &amp; 2x250 KVA) installed at the top floor provided with acoustic enclosure and chimney of adequate height installed          Uses music system inside the main hall.          Unit is using PNG as fuel in the kitchen and in DG sets-</p> <p><b>Water pollution</b></p> <p>STPbased on MBBR technology installed in basement which was in operation.STP found operational.</p> <p><b>Solid Waste management</b></p> <p>Waste is being segregated by providing dual bin system.          One Organic Waste Compost plant installed.</p> <p><b>Ground Water Extraction / Water Supply</b></p> <p>01 bore well for drawing ground water. Permission from CGWB/DJB not provided.          DJB water supply connection taken.</p>

13 - Grand Imperia Banquet (Unit of SS foods)

<ul style="list-style-type: none"> <li>▪ About banquet hall.</li> </ul>	<p>Banquet hall is constructed on about 600 sq. yd. consisting of ground floor and 1<sup>st</sup> floor just adjacent to the main road. It was not in operation during the day of the visit.</p>
<ul style="list-style-type: none"> <li>▪ DPPC Consent to Operate</li> </ul>	<p>-Has DPCC consent Valid till 13-11-2019</p>
<ul style="list-style-type: none"> <li>▪ About pollution sources &amp; control arrangements.</li> </ul>	<p><b>Air &amp; Noise Pollution</b></p> <p>-The kitchen is on the 1st floor and has provided ducting arrangements to channelize the emissions.  04 DG sets (2x380 KVA &amp; 2x200 KVA) installed at the top floor provided with acoustic enclosure and chimney of adequate height installed.  -Uses music system inside the main hall.  -Wood Charcoal (an approved fuel) fired tandoors were observed.</p> <p><b>Water pollution</b></p> <p>-ETP installed at top floor. Waste water collection tank installed on roadside.  Different Units of ETP are mentioned below:</p> <ol style="list-style-type: none"> <li>i. Oil &amp; Grease Trap cum collection tank</li> <li>ii. Tube Settler</li> <li>iii. Dosing Tank</li> <li>iv. Filter feed tank</li> <li>v. Sludge Drying Bed</li> <li>vi. Dual Media Filter &amp; Activated Carbon filter</li> </ol> <p>As no function was held recently, the above ETP was found non-operational.</p> <p><b>Solid Waste management</b></p> <p>Waste is being segregated by providing dual bin system.  No Organic Waste Compost Plant installed.</p>

	<p>Kitchen wastes is being sent to MCD.</p> <p><b>Ground Water Extraction / Water Supply</b>          01 bore well for drawing ground water. Permission from CGWB/DJB not provided.          . DJB water supply connection taken.</p>
<p><b>14 - Chandelier (A unit of Vedic Hospitality Pvt. Ltd.)</b></p>	
<ul style="list-style-type: none"> <li>▪ About banquet hall.</li>   <li>▪ DPPC Consent to Operate</li>   <li>▪ About pollution sources &amp; control arrangements.</li> </ul>	<p>Banquet hall is constructed on about 600 sq. yd. consisting of basement, ground floor and 1st floor and 2nd floor just adjacent to the main road with the capacity of holding a gathering of about 300 persons. It was not in operation during the day of the visit.</p> <p>Has DPCC consent Valid till 10.06.2024.</p> <p><b>Air &amp; Noise Pollution</b></p> <ul style="list-style-type: none"> <li>-The kitchen is at 1st floor and has provided ducting arrangements to channelize the emissions.</li> <li>02 DG sets (2x125 KVA) installed at the top floor provided with acoustic enclosure and chimney of adequate height installed</li> <li>-Uses music system inside the main hall.</li> <li>-Wood Charcoal (an approved fuel) fired tandoors were observed.</li> </ul> <p><b>Water pollution</b></p> <ul style="list-style-type: none"> <li>- ETP installed at Top floor observed in operational condition.</li> </ul> <p>Different Units of ETP are mentioned below:</p> <ol style="list-style-type: none"> <li>i. Oil &amp; Grease Trap cum collection tank</li> <li>ii. Tube Settler</li> <li>iii. Dosing Tank</li> <li>iv. Filter feed tank</li> <li>v. Sludge Drying Bed</li> <li>vi. Dual Media Filter &amp; Activated Carbon filter</li> </ol>

	<p>As no function was held recently, the above ETP was found non-operational.</p> <p><b>Solid Waste management</b></p> <ul style="list-style-type: none"> <li>- Waste is being segregated by providing dual bin system.</li> <li>- One Organic Waste Compost plant installed.</li> </ul> <p><b>Ground Water Extraction / Water Supply</b></p> <ul style="list-style-type: none"> <li>- 01 bore well for drawing ground water. Permission from CGWB/DJB not provided.</li> <li>- DJB water supply connection taken.</li> </ul>
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**15 - M/s. Valentine Hotel & Resorts Pvt. Ltd.**

<ul style="list-style-type: none"> <li>▪ About banquet hall.</li> <li>▪ DPPC Consent to Operate</li> <li>▪ About pollution sources &amp; control arrangements.</li> </ul>	<p>Banquet hall is constructed on about 2000 sq. yd. consisting of basement, ground floor and 1<sup>st</sup> floor just adjacent to the main road. It was not in operation during the day of the visit.</p> <p>- Applied for consent to operate in DPCC.</p> <p><b>Air &amp; Noise Pollution</b></p> <ul style="list-style-type: none"> <li>- The kitchen is on the 1st floor and has provided ducting arrangements to channelize the emissions.</li> <li>- 04 DG sets (1x320 KVA, 1x250 KVA, 1x160 KVA &amp; 1x62.5 KVA) installed at ground floor and top floor provided with acoustic enclosure and chimney of adequate height installed</li> <li>Uses music system inside the main hall.</li> <li>- Wood Charcoal (an approved fuel) fired tandoors were observed.</li> </ul> <p><b>Water pollution</b></p>
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	<p>-ETP installed at top floor. Different Units of ETP are mentioned below:</p> <ol style="list-style-type: none"> <li>i. Oil &amp; Grease Trap cum collection tank</li> <li>ii. Tube Settler</li> <li>iii. Filter feed tank</li> <li>iv. Dosing Tank</li> <li>v. Sludge Drying Bed</li> <li>vi. Dual Media Filter &amp; Activated Carbon filter</li> </ol> <p>As no function was held recently, the above ETP was found non-operational</p> <p><b>Solid Waste management</b></p> <p>-Waste is being segregated by providing dual bin system          -No Organic Waste Compost Plant installed.          - Kitchen wastes is being sent to MCD.</p> <p><b>Ground Water Extraction / Water Supply</b></p> <p>01 bore well for drawing ground water. Permission from CGWB/DJB not provided. - DJB water supply connection taken.</p>
<p><b>16 - CP 65 Banquet</b></p>	
<ul style="list-style-type: none"> <li>▪ About banquet hall.</li> <li>▪ DPPC Consent to Operate</li> <li>▪ About pollution sources &amp; control arrangements.</li> </ul>	<p>Banquet hall is constructed on about 550 sq. yd. consisting of ground floor, 1<sup>st</sup> floor and 2<sup>nd</sup> floor just adjacent to the main road with the capacity of holding a gathering of about 150-200 persons. It was not in operation during the day of the visit.</p> <p>-Has valid consent from DPCC valid till 25-05-20</p> <p><b>Air &amp; Noise Pollution</b></p> <p>-The kitchen is on the 1st floor and has provided ducting arrangements to channelize the emissions.</p>

02 DG sets (2x125 KVA) installed at top floor provided with acoustic enclosure and chimney of adequate height installed  
 -Uses music system inside the main hall.  
 -Wood Charcoal (an approved fuel) fired tandoors were observed.

**Water pollution**

- ETP installed at top floor which needs maintenance for proper operation. Different Units of ETP are mentioned below:  
 i. Oil & Grease Trap cum collection tank  
 ii. Tube Settler  
 iii. Dosing Tank  
 iv. Filter feed tank  
 v. Sludge Drying Bed  
 vi. Dual Media Filter & Activated Carbon filter  
 As no function was held recently, the above ETP was found non-operational.

**Solid Waste management**

-Waste is being segregated by providing dual bin system.  
 -No Organic Waste Compost Plant installed.  
 - Kitchen wastes is being sent to MCD.

**Ground Water Extraction / Water Supply**  
 DJB water supply connection taken.

**17 - Grand Horizon (unit of KRK Hospitality)**

▪ About banquet hall.

Banquet hall is constructed on about 2070 sq. yd. consisting of basement, ground floor, 1<sup>st</sup> floor and 2<sup>nd</sup> floor on the main road. Basement is used for parking. The Banquet Hall was in operation during the day of the visit.

<p>▪ DPPC Consent to Operate</p>	<p>-Applied for consent to operate in DPCC.</p>
<p>▪ About pollution sources &amp; control arrangements.</p>	<p><b>Air &amp; Noise Pollution</b>          -The kitchen is on the 1<sup>st</sup> floor and has provided ducting arrangements to channelize the emissions.          03 DG sets (2x380 KVA and 1x200 KVA) installed at top floor provided with acoustic enclosure and chimney of adequate height installed          -Uses music system inside the main hall.          -Wood Charcoal (an approved fuel) fired tandoors were observed.</p> <p><b>Water pollution</b>          -ETP installed at ground floor needs maintenance for proper operation.          Different Units of ETP are mentioned below:</p> <ol style="list-style-type: none"> <li>i. Oil &amp; Grease Trap cum collection tank</li> <li>ii. Tube Settler</li> <li>iii. Dosing Tank</li> <li>iv. Filter feed tank</li> <li>v. Sludge Drying Bed</li> <li>vi. Dual Media Filter &amp; Activated Carbon filter</li> </ol> <p>- As no function was held recently, the above ETP was found non-operational.</p> <p><b>Solid Waste management</b></p> <p>-Waste is being segregated by providing dual bin system.          -No Organic Waste Compost Plant installed.          - Kitchen wastes is being sent to MCD.</p> <p><b>Ground Water Extraction / Water Supply</b></p> <p>01 bore well for drawing ground water. Permission from CGWB/DJB not provided</p>

18 - La Amour (Unit of Kingston Ventures)	
<ul style="list-style-type: none"> <li>▪ About banquet hall.</li> <li>▪ DPPC Consent to Operate</li> <li>▪ About pollution sources &amp; control arrangements.</li> </ul>	<p>Banquet hall is constructed on about 550 sq. yd. consisting of ground floor, 1<sup>st</sup> floor &amp; 2<sup>nd</sup> floor. The banquet hall is under construction/renovation.</p> <ul style="list-style-type: none"> <li>▪ Applied for consent to Establish in DPCC.</li> <li>▪ DG sets (1x125 KVA) installed at top floor provided with acoustic enclosure.</li> </ul> <p>-There is no generation of waste at present.</p>
19 - Falcon (Unit of SRM Banquets)	
<ul style="list-style-type: none"> <li>▪ About banquet hall.</li> <li>▪ DPPC Consent to Operate</li> <li>▪ About pollution sources &amp; control arrangements.</li> </ul>	<p>Banquet hall is constructed on about 2100 sq. yd. consisting of basement, ground floor, 1<sup>st</sup> floor and 2<sup>nd</sup> floor just adjacent to the main road. It was non-operation during the day of the visit.</p> <p>-Applied for consent to operate in DPCC.</p> <p><b>Air &amp; Noise Pollution</b></p> <p>-The kitchen is on the 2<sup>nd</sup> floor and has provided ducting arrangements to channelize the emissions.</p> <p>06 DG sets (2x250 KVA, 1x125KVA and 1x380 KVA) installed at top floor provided with acoustic enclosure and chimney of adequate height installed.</p> <p>-Uses music system inside the main hall.</p> <p>-Wood Charcoal (an approved fuel) fired tandoors were observed.</p> <p><b>Water pollution</b></p> <p>- ETP installed at top floor needs maintenance for proper operation.</p> <p>Different Units of ETP are mentioned below:</p>

	<ul style="list-style-type: none"> <li>i. Oil &amp; Grease Trap cum collection tank</li> <li>ii. Tube Settler</li> <li>iii. Dosing Tank</li> <li>iv. Filter feed tank</li> <li>v. Sludge Drying Bed</li> <li>vi. Dual Media Filter &amp; Activated Carbon filter</li> </ul> <p>As no function was held recently, the above ETP was found non-operational.</p> <p><b>Solid Waste management</b>          - Waste is being segregated by providing dual bin system.          - One Organic Waste Compost plant is under installation.</p> <p><b>Ground Water Extraction / Water Supply</b>          01 bore well for drawing ground water. Permission from CGWB/DJB not provided.</p>
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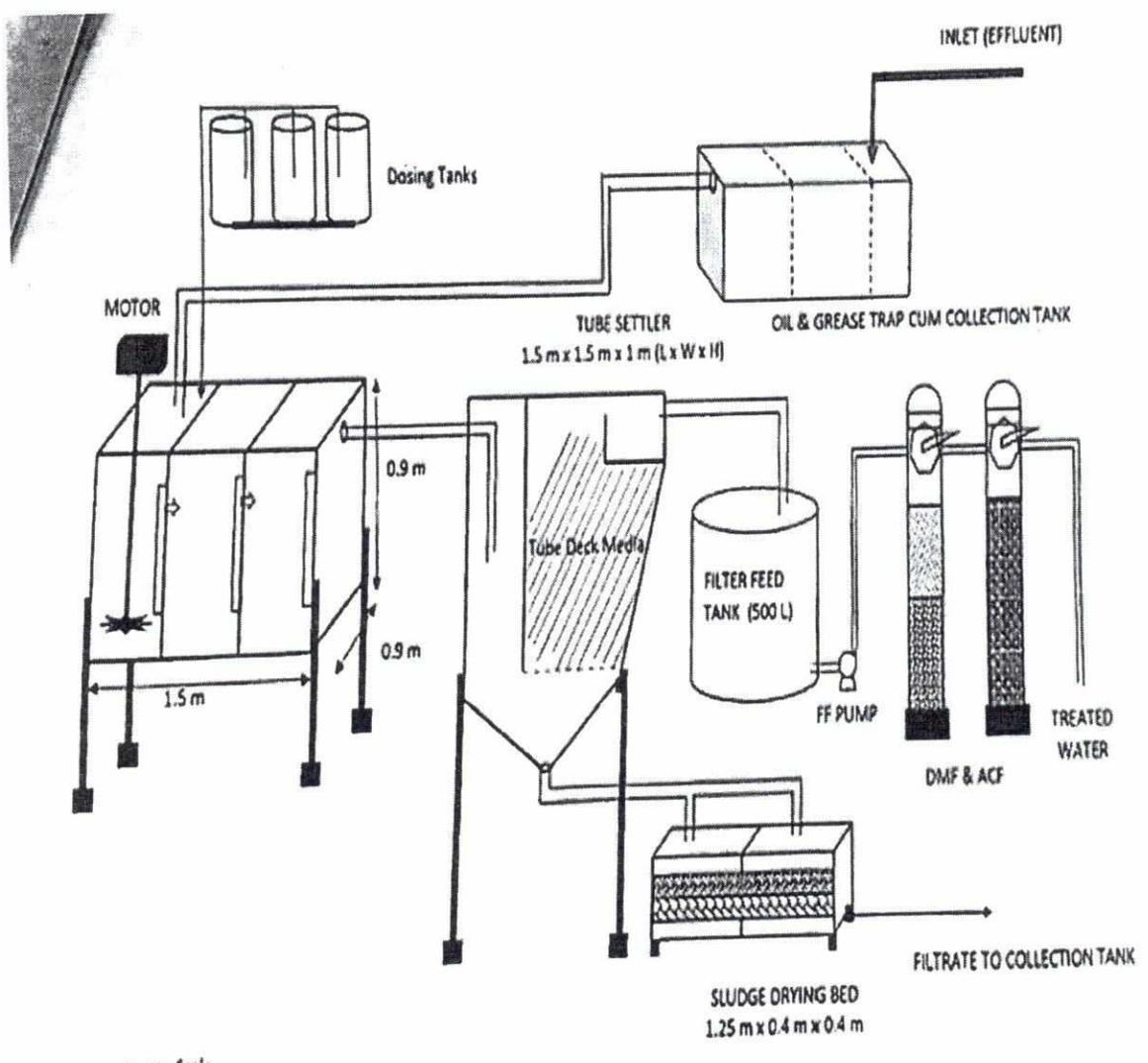
**20 - Platinum (Unit of Care Food & Hospitalities).**

<ul style="list-style-type: none"> <li>▪ About banquet hall.</li> <li>▪ DPPC Consent to Operate</li> <li>▪ About pollution sources &amp; control arrangements.</li> </ul>	<p>Banquet hall is constructed on about 650 sq. yd. consisting of ground floor, 1<sup>st</sup> floor and 2<sup>nd</sup> floor just adjacent to the main road. It was non-operation during the day of the visit.</p> <p>-Applied for consent to operate in DPCC.</p> <p><b>Air &amp; Noise Pollution</b>          -The kitchen is on the 1<sup>st</sup> floor and has no ducting arrangements.          02 DG sets (2x125KVA) installed at top floor provided with acoustic enclosure and chimney of adequate height installed.          -Uses music system inside the main hall.          -Wood Charcoal (an approved fuel) fired tandoors were observed.</p> <p><b>Water pollution</b></p>
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<p>▪ About solid waste management</p>	<p>ETP installed at top floor which needs maintenance for proper operation</p> <p>Different Units of ETP are mentioned below:</p> <ol style="list-style-type: none"> <li>i. Oil &amp; Grease Trap cum collection tank</li> <li>ii. Tube Settler</li> <li>iii. Dosing Tank</li> <li>iv. Filter feed tank</li> <li>v. Sludge Drying Bed</li> <li>vi. Dual Media Filter &amp; Activated Carbon filter</li> </ol> <p>As no function was held recently, the above ETP was found non-operational.</p> <p><b>Solid Waste management</b></p> <ul style="list-style-type: none"> <li>-Waste is being segregated by providing dual bin system.</li> <li>-No Organic Waste Compost Plant installed.</li> <li>-Kitchen wastes is being sent to MCD.</li> </ul> <p><b>Ground Water Extraction / Water Supply</b></p> <p>DJB water supply connection taken.</p>
<p><b>21 - Pearl Banquet</b></p>	
<p>▪ About banquet hall.</p>	<p>-It is a banquet hall having basement and ground floor.</p> <p>-The banquet found closed.</p> <p>-No one was available to provide documents and details.</p>
<p><b>22 - Andaz Banquet (Unit of MH Banquet LLP)</b></p>	
<p>▪ About banquet hall.</p>	<p>The banquet hall is under construction.</p> <p>Applied for consent to Establish in DPCC.</p>
<p><b>23- Dream Hospitality</b></p>	
<p>▪ About banquet hall.</p>	<p>-The banquet under construction.</p> <p>-Applied for consent to Establish in DPCC.</p>

### Annexure III

### ETP layout and DPCC Consent sample



Note: Not to Scale

6. GREEN GEMMA TECHNOLOGIES PVT LTD

# Delhi Pollution Control Committee

4th & 5th Floor ISBT Building, Kashmere Gate, Delhi - 110006.  
Website: <http://dpcc.delhigovt.nic.in>



## CONSENT ORDER

Dispatch No. 1036  
Date 21/11/21

Certificate No. **CO-025618**

Name of the Unit: **LA STEELA A UNIT OF MERCURE HOSPITALITY PVT. LTD.**  
Address: **20, SHIVAJI MARG, NAJAFGARH ROAD INDUSTRIAL AREA, NEW DELHI - 110015**

Consent Order No: **DPCC/CMC/2016/37424**

Date of Issue: **18-07-2016**

Product/Activity: **BANQUET HALL.**

Date of Expiry: **19-05-2021**

This Consent to Operate is hereby granted under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under Orange Category. This consent is subject to terms and conditions specified overleaf.

1/5 DPCC has done the analysis vide report dated 26-09-2016 as follows:  
pH=7.3, Total Suspended Solids (TSS)=26, Bio-chemical oxygen demand (5 days at 27°C)=20, Oil and Grease=1.6  
2. All effluent parameters are in mg/l except pH & BOD - assay test value.



Prescribed standards:  
pH = 5-9, Total Suspended Solids (TSS) = as per Environmental Quality Standard (EQS) at 100°C = 850, Oil and Grease = 20  
All effluent parameters are in mg/l except pH & BOD - assay test value.

*[Signature]*

Verified by: **ENVIRONMENTAL ENGINEER**  
SUNIL KUMAR

*[Signature]*

Issuing Authority: **SENIOR ENVIRONMENTAL ENGINEER**



NORTH DELHI MUNICIPAL CORPORATION  
(OFFICE OF THE SANITATION SUPERINTENDENT)  
DEMS/KAROL BAGH ZONE  
Nigam Bhawan, Desh Bandhu Gupta Road,  
Anand Parvat, Delhi -110005



No. 1502-SS/DEMS/KBZ/2019

Dated: 11/4/19

M/s Chandelier by Sandoz,  
Plot No. 33/33A, Rama Road  
New Delhi-110015

Madam/Sir,

As per chapter-VIII of the Bye-Laws, all waste generators shall pay users fee for Solid Waste Management Rule, 2016, notified by Hon'ble LG of NCT-Delhi dated 15.1.2018 as specified in the bye-laws of the local bodies on monthly basis as per Schedule-1 at S. No. 16 is required to pay users charges of Rs. 5000/- (Rs. Five thousand only) to the North Delhi Municipal Corporation on monthly basis. So it is mandatory to pay users charges as per Notified Bye Laws w.e.f 01.02.2018 to 31.3.2019 details are as under:

01.02.2018 to 31.3.2019	14 Months	Rs. 70000/-
	Total	Rs. 70000/-

In view of the above, it is, therefore, requested that user charges amounting to Rs. 70000/- (Rs. Seventy thousand only) may kindly be deposited in favour of Commissioner, North Delhi Municipal Corporation (DD/Cheque) for the period since 01.02.2018 to 31.3.2019 under Head of Account: 61/0233 at Ground Floor Zonal Building in Room No.109, Karol Bagh Zone, North DMC Anand Parvat, New Delhi-110005 for Solid Waste Management on urgent basis.

- Late payment Surcharge (LPSC) shall be charged at the rate of 1% of the user fee/charges if the user fee/charges are not paid within 30 days of raising the demand.

Sanitation Superintendent  
DEMS/ Karol Bagh Zone

Copy for kind information:

- Deputy Commissioner/Karol Bagh Zone
- SE/KBZ
- ADC/KBZ
- D-in-C (DEMS), North DMC
- Office copy.

Annexure IIIB

2867

Spl. Messenger

**OFFICE OF THE SUB DIVISIONAL MAGISTRATE: PATEL NAGAR**  
**GOVERNMENT OF N.C.T. OF DELHI**  
**PLOT NO.3 SHIVAJI PLACE RAJA GARDEN NEW DELHI-110027**

No.F.1(1)/SDM(PN)/2019/6618-20 Dated: 15/5/19

To:  The Incharge, CMC-IV & CMC-VI  
 Delhi Pollution Control Committee  
 Department of Environment  
 Govt. of NCT of Delhi  
 4<sup>th</sup> Floor, ISBT Building  
 Kashmere Gate, Delhi-110006

Delhi Pollution Control Committee  
 Diary No. 41317  
 15 MAY 2019  
 CMC-4  
 Sign. of Receiving Officer

Sub: **Compliance of order of Hon'ble NGT in OA No.1008/2018- disconnection of illegal borewell(s) reg.**

Sir,

With reference to your letter No.F.No.DPCC/CMC-VI/2019/2623-2624 dated 04.04.2019 on the subject cited above.

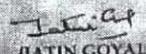
In this regard it is stated that in compliance of order of Hon'ble NGT in case OA No.1008/2018 titled as Deepak Datta Vs Govt. of NCT of Delhi for disconnection/closure of illegal borewells, sealing order No. F.No.SDM/PN/Boring/2019-6504-10 dated 09.03.2019, issued for sealing of illegal borewells (copy enclosed).

A borewell sealing drive was conducted on 14.05.2019 by the Department of Revenue, Police personnel of PS Moti Nagar, DJB and NDPL. During the sealing drive the following borewells installed at the premises as detailed below have been sealed:

S/No.	Borewells installed at the premises	Remarks
1.	Lavanya Orchid, Banquet Hall, 15, Shivaji Marg, Najafgarh Road, Industrial Area, Delhi-110015	Borewell sealed (Borewell already disconnected by the property owner)
2.	The Imperial Banquet (A unit of Silk Hospitality) 36 Katana Road, New Delhi-110015	Sealed
3.	The LK Steels, A unit of Mercury Hospitality Pvt. Ltd., 20 Shivaji Marg, Najafgarh Road, Industrial Area, New Delhi-110015	Sealed
4.	The Grand Dreams, Plot No. 16, Shivaji Marg, Near Modi Sagar, Najafgarh Road, Industrial Area, New Delhi-110015	Sealed
5.	Tiffany Banquet (A unit of Chawla Caterers) Plot No.14 Najafgarh Road, Industrial Area, New Delhi-110015	Sealed
6.	The RAZ (A unit of Tristar Hospitalities) Plot No.27-A and 27-B, GF, FF, and S1 Najafgarh Road, Industrial Area, New Delhi-110015	(Borewell already removed by the property owner) sealed
7.	M/s Coral Bells, 26/1, Shivaji Marg, Najafgarh Road, Industrial Area, New Delhi-110015	Borewell sealed (Borewell already disconnected by the property owner)
8.	M/s Pearl Banquet, Plot No.21, Shivaji Marg, Najafgarh Road, Industrial Area, New Delhi-110015	Sealed two borewells installed at the premises

Action taken report is submitted

Encl: As above with copy of photographs

  
 (JATIN GOYAL)  
 SDM (PATEL NAGAR)  
 Dated:

No.F.1(1)/SDM(PN)/2019/  
 Copy for information to:  
 1. D.M.(West)  
 2. ADM.(West)

(JATIN GOYAL)  
 SDM (PATEL NAGAR)

## ANNEXURE-IV

## ENVIRONMENT COMPENSATION FOR ILLEGAL GROUND WATER ABSTRACTION

S. no	Name of Banquet	CTE date	EC levied upto	No of Days	Declared Water Consumption in consent (in m3)	ECRGW	Deterrent Factor	ECGW (in Rs )	Remarks
1	Lavanya Orchid	23-09-2015	14-05-2019	1329	3.5	34	1	158151	
2	The Ritz( A unit of Tristar hospitality)	08-12-2017	14-05-2019	522	4	34	1	70992	
3	The Grand Dream (S & S Hospitality Services Inc)	28-02-2011	14-05-2019	2997	3	34	1.5	458541	Voluntary disclosure made to DJB
4	La Steela A Unit Of Mercure Hospitality Pvt. Ltd.	27-02-2015	14-05-2019	1537	7.5	36	1.25	518738	Voluntary disclosure made to DJB
5	Tiffany Banquet (A Unit of PPR Hospitality)	20-02-2019	14-05-2019	83	9.5	36	1	28386	
6	Coral Bells (A Unit of Shri Krishna Hospitality)	28-03-2019	14-05-2019	47	9.5	36	1	16074	
7	The Imperial Banquet ( A Unit Of Silk Hospitality)	07-08-2018	14-05-2019	280	5.5	36	1	55440	Voluntary disclosure made to DJB
8	RADHA PALACE (A Unit of Ritz Blue Hospitality)	25-03-2011	17-07-2019	3036	2.3	34	1	237415	Owner claim that Borewell not insatilled
9	Majestic Crown A Unit Of Vricksh Hospitality	07-03-2017	17-07-2019	862	5	36	1.25	193950	
10	Sawan Banquets (a Unit Of G S Hospitality Services)	07-11-2016	17-07-2019	982	19.77	36	1.25	873636	

S. no	Name of Banquet	CTE date	EC levied upto	No of Days	Declared Water Consumption in consent (in m3)	ECRGW	Deterrent Factor	ECGW (in Rs )	Remarks
11	Kainoosh (A Unit of Right Hospitality Inc.)	13-01-2016	17-07-2019	1281	9.5	36	1.25	547628	Voluntary disclosure made to DJB
12	Golden Royale Hospitality Pvt. Ltd	28-03-2017	17-07-2019	841	22	36	1.25	832590	
13	Grand Imperia (a Brand Name Of M/s S.s. Foods)	25-10-2010	17-07-2019	3187	3	34	1.5	487611	
14	Chandelier (A Unit of Vedic Hospitality Pvt Ltd)	18-12-2018	17-07-2019	211	6	36	1	45576	
15	VALENTINE BANQUBLEX	01-07-2009	17-07-2019	3668	2.5	34	1.5	467670	CGWA Registration Submitted
16	Cp 65 Banquet	19-05-2015	17-07-2019	1520	10	36	1.25	684000	
17	The Grand Horizon (A Unit Of KRKHospitality)	10-09-2018	17-07-2019	310	4	34	1	42160	
18	La Amour	10-04-2019	17-07-2019	98	3	34	1	9996	
19	The Falcon (A Unit Of Srm Banquets Private Limited)	09-10-2018	17-07-2019	281	4	34	1	38216	
20	Platinum (Care Food and Hospitality)	27-12-2017	17-07-2019	567	1	32	1	18144	
21	The Pearl Banquets	28-07-2016	14-05-2019	1020	4	34	1	138720	
22	Andaaz (A Unit of MH Banquets Llp)	20-06-2019	17-07-2019	27	9.5	36	1	9234	
23	Dream Hospitality	16-05-2019	17-07-2019	62	3	34	1	6324	

\* Min EC of Rs 50000 to be levied on illegal bore well.

Item No. 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1008/2018

Deepak Datta

Applicant(s)

Versus

Govt. of NCT of Delhi

Respondent(s)

Date of hearing: 21.05.2019

**CORAM:** HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s):

For Respondent (s):

Mr. Kush Sharma, Advocate for DPCC  
Mr. Rajkumar, Advocate for CPCB

**ORDER**

1. Question for consideration is the remedial action against running of banquet halls illegally as alleged by the applicant.
2. Vide order dated 07.01.2019, the Tribunal sought an action taken report in the matter from a Joint Committee comprising of the Central Pollution Control Board (CPCB), the Delhi Pollution Control Committee (DPCC), the District Magistrate, Punjabi Bagh and the North Delhi Municipal Corporation.
3. Report dated 15.02.2019 states that only eight banquet halls were inspected, though there are many others in the area. They could not produce building plans/maps. None of them have authorized parking

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arrangement. All had borewells but could not produce permission. Other deficiencies are also mentioned.

4. The report filed by the DPCC on 17.05.2019 is that three of the banquet halls was operating without consent to operate. Tiffany banquet hall was violating consent to operate. DPCC issued closure notices.
5. According to the CPCB report, there is no parking arrangement and there are illegal borewells. DPCC has not dealt with these aspects except stating that letter is being issued for disconnection of illegal borewells. About parking arrangement, nothing has been mentioned.
6. The banquet halls are said to be just on the road. The question of distance to be required from the road as per Master Plan or other regulations needs to be looked into in view of order of this Tribunal in *O.A. No. 400/2017, Westend Green Farms Society Vs. Union of India & Ors.* DPCC also has not taken a stand about other similar banquet halls in the area. Compensation has not been assessed according to the extent of violation period and financial capacity but only on *ad hoc* basis.
7. Let a joint inspection be carried out by the CPCB and the DPCC and a revised report submitted by e-mail at [ngt.filing@gmail.com](mailto:ngt.filing@gmail.com).

List for further consideration on 08.07.2019.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

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K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

May 21, 2019  
Original Application No. 1008/2018  
DV



**Environmental Compensation Assessment report in compliance to order passed by Hon'ble National Green Tribunal in O.A. No 412/2018 Shri Om Tyagi Versus Ministry of Environment & Forest & Ors.**

Hon'ble National Green Tribunal in O.A. No 412/2018 Shri Om Tyagi Versus Ministry of Environment & Forest & Ors has passed the following order on 17.05.2019:-

*"..... 6. The Committee constituted by this Tribunal may assess the compensation for the damage to the environment and furnish a further report before the next date by e-mail at ngt.filing@gmail.com.*

*7. The UPPCB may take further preventive and remedial action for enforcement of the provisions of Water Act and Air Act and 3 furnish a further report before the next date by e-mail at ngt.filing@gmail.com....."*

In reference to the above, the members of the committee constituted by Hon'ble Tribunal vide order dated 24.01.2019, held a meeting on 14.08.2019. During meeting, the damage to the environment caused by M/s B.S Farm House, Khasra No 75, Village Bonjha, Ghaziabad, M/s V.J. Nursery House, Khasra no 468, 469, 471 Village Ghukna, Ghaziabad and M/s Prem Farm House, Khasra No. 322, Village Ghukna, Ghaziabad was assessed. Environmental Compensation Assessment report as per the guidelines issued by CPCB vide letter dated 08.02.2019 for calculation of Environmental Compensation is as below :-

As per the guidelines, the environmental compensation can be calculated as below :-

$$EC = P \times N \times R \times S \times L \times F$$

All the three farm houses in question generate domestic sewage, have installed DG sets but do not generate any hazardous waste.

As per guidelines, any industrial sector having air pollution (A) and Water Pollution (W) both but no hazardous waste generation (H), the joint score of air and water pollution will be normalized to 100, as per the following formula :-

$$\text{Normalized Score} = \{100 \times (W+A)\} / 80$$

All the three farmhouses generate sewage approximately less than 10 KLD. Hence, **W = 12**

All three farmhouses have D G sets as source of air pollution. Hence, **A = 10**

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Thus, **Normalized score for each of the three farm houses =  $\{100 \times (12+10)\} / 80 = 27.5$**

R= R is a factor in Rupees for penalty – As per guideline, R factor can be taken as average.

Hence, **R=250 for each of the three farm houses**

S= Factor for scale of operation – As the unit falls under small category, hence **S= 0.5 for each of the three farm houses.**

LF= Location Factor – all the three farm houses are within 10 KM of the area of Ghaziabad Development Authority, the population is between 10 lacs to 50 lacs, hence **LF=1.25 for each of the three farm houses**

Calculating environmental compensation for one day;

$$EC = PI \times N \times R \times S \times LF = 27.5 \times 1 \times 250 \times 0.5 \times 1.25 = 4296.875$$

As per CPCB guidelines for assessment of Environmental Compensation, in any case minimum penalty has to be Rs.5000/- per day. Thus, environmental compensation of Rs. 5000/- is proposed for each day of violation in this case as environmental compensation as per calculation is less than Rs. 5,000/-.

#### **Calculation of N – No. of days of violation took place.**

All the three farm houses have not obtained consent to establish or consent to operate from UPPCB. During previous inspection of the joint committee, information from local people residing in the area was obtained regarding operation of farm houses. Information and environmental compensation proposed on basis of same is as below:

- i) As per local input, **M/s B.S Farm House, Khasra No 75, Village Bonjha, Ghaziabad** has been operational for around 5 years and around 25-30 functions are held in the farm house in an year.  
Accordingly, number of days of violation may be taken as 30 per year and on basis of same, value of 'N' for five years may be taken as (30 x 5) which comes to be 150 for purpose of calculation of Environmental Compensation.

**Thus, EC = 5000x 150 = Rs 7,50,000/- (Rupees Seven Lakhs and Fifty Thousand Only)**

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- ii) As per local input, **M/s V.J. Nursery House, Khasra No 468, 469, 471, Village Ghukna, Ghaziabad** has been operational for around 3 years and approximately 15-20 functions are held in the farm house in a year.

Accordingly, number of days of violation may be taken as 20 per year and on basis of same, value of 'N' for five years may be taken as 20 x 5 which comes to be 100 for purpose of calculation of Environmental Compensation.

**Thus, EC = 5000x 100 = Rs 5,00,000/- (Rupees Five Lakhs Only)**

- iii) As per local input, **M/s Prem House House, Khasra No 322, Village Ghukna, Ghaziabad** has been operational for around 3 years and approximately 15-20 functions are held in the farm house in an year.

Accordingly, number of days of violation may be taken as 20 per year and on basis of same, value of 'N' for five years may be taken as 20 x 5 which comes to be 100 for purpose of calculation of Environmental Compensation.

**Thus, EC = 5000x 100 = Rs 5,00,000/- (Rupees Five Lakhs Only)**

On basis of above, environmental compensation may be imposed as per table below:

Sl. No.	Unit/Farm House Name and Address	Environmental Compensation Recommended. (In Rs.)
1	M/s B.S Farm House, Khasra No 75, Village Bonjha, Ghaziabad	Rs 7,50,000/-
2	M/s V.J. Nursery House, Khasra No 468, 469, 471, Village Ghukna, Ghaziabad.	Rs 5,00,000/-
3	M/s Prem House House, Khasra No 322, Village Ghukna, Ghaziabad.	Rs 5,00,000/-

**(Ankit Singh)**  
A.E.E.  
UPPCB, Ghaziabad

**(Utsav Sharma)**  
Regional Officer  
UPPCB, Ghaziabad

**(Rajesh Debroy)**  
Additional Director  
CPCB, New Delhi